# Notifications under the provision of Goa, Daman and Diu Public Gambling Act, 1976 (Act No. 14 of 1976)

Sr. No.	Notifications/ Order No. and Date	Section/ Rules	Official Gazette reference
1	2-20-92-HD (G) dated 9-11-1995	Section 13 -A	Series-I No. 34 dated 23-11-1995
2	2/20/92-HD(G) dated 16-10-1996	Section 13 -A	Series I No 33 dated 14-11-1996
3	2/20/92-HD (G) dated 29-4-1997	Section 13 -A	Series I No 14 dated 3-7-1997
4	2/20/92-HD (G) dated 27-8-1997	Section 13 -A	Series I No.25 dated 18-9-1997
5	2/20/92-HD (G) dated 30-11-1999	Section 13 -A	Series I No37 dated 9-12-1999
6	2/20/92-HD (G) dated 20-12-1999	Section 13 -A	Series I No 42 dated 13-1-2000
7	2/20/92-HD (G) dated 2-5-2000	Section 13 -A	Series I No 4 (Extraordinary)
			dated 2-5-2000
8	2/1/2001-HD (G) dated 26-7-2001	Section 13 -A	Series I No. 20 dated 16-8-2001
9	2/1/2001-HD(G) dated 29-11-2002	Section 13 -A	Series I No39 dated 26-12-2002
10	2/1/2001-HD(G) dated 24-7-2003	Section 13 -A	Series I No 17 (Extraordinary)
11	2/112001-HD(G) dated 5-1-2004	Section 13 -A	dated 24-7-2003 Official gazette series I No. 40
11	2/11/2001 TID(G) dated 5 1 2004	Section 13 71	(Extraordinary) dated 5-1-2004
12	2/1/2001-HD(G) dated 12-2-2004	Section 13 -A	Series I No 46 (Extraordinary)
			dated 16-2-2004
13	2/1/2001-HD(G) dated 30-3-2004	Section 13 -A	Series I No. 52(Extraordinary)
14	2/151/2001-HD(G) dated 8-1-2007	Section 13 -A	dated 31-3- 2004 Official Gazette series I No. 41
14	2/131/2001-11D(G) dated 6-1-2007	Section 13 -A	(Extraordinary) dated 15-1-2007
15	2/1/2001-HD(G) dated 22-7-2009	Section 13 -A	Series I No 17(Extraordinary)
			dated 23-7- 2009
16	2/1/2001-HD(G) dated 31-3-2011	Section 13 -A	Series I No. 1 (Extraordinary)
17	2/1/2001-HD(G) dated 4-11-2011	Section 13 -A	dated 7-4-2011 Series I No. 32 dated 10-11-2011
18	2/1/2001-HD(G) dated 4-11-2011 2/1/2001-HD(G) dated 25-5-2012	Section 13 -A	Series I No 9 dated 31-5- 2012
19	21/9/2012-HD(G) dated 23-3-2012 21/9/2012-HD(G) dated 11-9-2012	Section 13 -A	
19	21/9/2012-HD(G) dated 11-9-2012	Section 15 -A	Series I No 23 (Extraordinary) dated 12-9- 2012
20	21/12/2011-HD(G) dated 21-11-2012	Section 13 -A	Series I No. 33 (Extraordinary)
			dated 21-11- 2012
21	21/2/2013-HD(G)/3466 dated 17-10-2013	Section 13 -A	Series I No.29 (Extraordinary)
22	21/1/2014-HD(G)/1324 dated 28-3-2014	Section 13 -A	dated 2-10- 2013 Series I No 1 dated 3-4- 2014
23	21/1/2014-HD(G)/1324 dated 28-3-2014 21/1/2014-HD(G)/1326 dated 28-3-2014	Section 13 -A Section 13 -A	
23	21/3/2015-HD(G)/992 dated 31-3-2015	Section 13 -A Section 13 -A	Series I No 1 dated3-4- 2014 Series I No. 1 (Extraordinary)
24	21/3/2013-FID(0)/992 dated 31-3-2013	Section 15 -A	dated 2-4-2015
25	21/2/2013-HD(G)/105 dated 8-1-2016	Section 13 -A	Series I No 41 (Extraordinary)
			dated 12-1- 2016
26	21/1/2016-HD(G)/1124 dated 31-3-2016	Section 13 -A	Series -I No. 53 (Extraordnary-3)
			dated 1-4-2016
27	21/2/2013-HD(G)/1928 dated 6-6-2016	Section 13 -A	Series I No. 10 dated 9 <sup>th</sup> June,
			2016
28	21/1/2016-HD(G)/2604 dated	Section 13 -A	Series-I No. 18 (Extraordinary-2)
	<u>04-08-2016</u>		dated 10 <sup>th</sup> August, 2016

29	21/7/2012 UD(C)/Dowt Eilo/2201 dotad	Sub-Section(2) of	Series -INo.29 (Extraordinary-3)
29	21/7/2012-HD(G)/Part File/3381 dated	Section 1 of the	1
	<u>25-10-2016</u>	Goa Public	dated 25-10-2016.
		Gambling	
		(Amendment) Act,	
		2012	
30	21/2/2013-HD(G)/908 dated 30-3-2017	Section 13-A	Series-I No.52 (Extraordinary-2)
			dated 31-3-2017
31	21/4/2017-HD(G)/1195 dated 24-4-2017	Section 13 -A	Series -I No. 3(Extraordinary-2)
			dated 25-4-2017
32	21/2/2013-HD(G)/1853 dated 29-6-2017	Section 13 -A	Series-I No. 13(Extraordinary-4)
			dated 30-6-2017
33	21/2/2013-HD(G)/2897 dated 3-10-2017	Section 13A	Series I No. 27 dated 5-10-2017
34	21/5/2018-HD(G)/953 dated 27-3-2018	Section 13A	Series I No. 51 (Extraordinary-2)
			dated 28-3-2018
35	21/2/2013-HD(G)/972 dated 29-3-2018	Section 13A	Series I No. 52 (Extraordinary)
			dated 29-3-2018
36	21/5/2018-HD(G)/1362 dated 4-5-2018	Section 13A	Series I No. 5 (Extraordinary)
			dated 4-5-2018
37	21/2/2013-HD (G)/2895 dated 28-9-2018	Section 13A	Series I No. 26 (Extraordinary)
37	21/2/2015-11D (G)/2075 dated 20-7-2010	Section 1371	dated 28-9-2018
38	21/2/2013-HD(G)/888 dated 14-03-2019	Section 13A	Series I No. 50 (Extraordinary)
30	21/2/2013-11D(G)/888 dated 14-03-2019	Section 13A	dated 15-03-2019
39	21/2/2012 HD(C)/2652 data d 0th Oatah ar	Section 13A	Series I No. 27 (Extraordinary)
39	21/2/2013-HD(G)/2652dated 9th October, 2019.	Section 13A	dated 9-10-2019
40	21/1/2020-HD(G)/283 dated 30th	Section1(2)	Series I No. 44 (Extraordinary)
	<u>January, 2020</u>		dated 30-1-2020
41	21/1/2020-HD(G)/285 dated 31st January,	Section 13C	Series I No. 44 (Extraordinary-2)
	2020		dated 31-1-2020
42	21/2/2013-HD(G)/883 dated 9-4-2020	Section 13A	Series I No. 3 (Extraordinary)
74	21/2/2015-11D(O)/003 dated 7-4-2020	Section 13A	dated 21st April, 2020
			-
43	21/1/2020-HD(G)/972 dated 23-4-2020	Section 13B(1)	Series I No. 6 dated 7-5-2020

Home-General Division

#### **Notification**

2-20-92-HD (G)

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), and in supersession of all earlier Notification in this behalf, the government if Goa is pleased to authorise games of electronic amusement/ slot machines subject to the following terms and conditions:-

- **1. Definition. -** In this Notification, unless the context otherwise requires,-
- (i) "Act" means the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976);
- (ii) "Authority": means the Under Secretary (Home), Government of Goa, Secretariat, Panaji, Goa;
- (iii) "Appellate Authority" means the Administrative Tribunal constituted under the Goa, Daman and Diu Administrative Tribunal Act, 1965 (Act 6 of 1965);
- (iv)"Five Star Hotel" for the purpose of section 13A of the Act, shall mean a hotel certified as such by an authority competent to classify hotels in the Government of India <sup>1</sup>[\*\*\*];
- (v) "games of electronic amusement/slot machines" means all kinds of electronic games and slot machines but do not include video games;
  - (vi) "Government" means the Government of Goa;
- (vii) "Inspection Officer" means any officer of the Government duly authorised in writing by the Government to inspect the licensed premises to determine compliance with the. Provisions of the Act and of this N notification;
  - (viii) "Licence" means any licence granted pursuant to clause 5 of this Notification;
- (ix) "Licensee" means any person who has been granted a licence to install and operate games of Electronic amusement/slot machines under clause 5 of this Notification;
- (X) "Licensed premises" means any premises where a licensee installs and operates games of electronic amusement/slot machines <sup>2</sup>[or table games and gaming on board in vessels offshore] pursuant to licensee granted to him under clause 5 of this Notification.
- <sup>3</sup>[(xi) "Vessel" means and includes any ship, boat, etc. used in navigation and licensed by the Director General of Shipping, Ministry of Surface Transport Government of India.]
- **2.** Any person desirous of obtaining a licence for installing and operating games of electronic amusement /slot machines <sup>4</sup>[or table games and gaming on board in vessels offshore] shall make an application to the Authority in Form 'A' appended hereto as Appendix I.

<sup>5</sup>[Provided that for installing and operating electronic amusements/slot machine <sup>6</sup>[or table games and gaming on board in vessels offshore] on board any vessel, separate area shall have to be set apart within the licensed premises, for the purpose.]

- **3.**(i) The licence may be" applied for by an individual or by a firm or by a body corporate.
- (ii) The licensee may allow the benefit of the licence to the firm of which he is a partner or to a body Corporate of which he is a Director, Manager, Secretary or Principal Officer.
  - **4.** (I) The application under clause 2 shall be signed and verified, in the case of-
  - (a) an individual, by the applicant or a person having due authority to act on behalf of him;
  - (b) a firm, by any partner managing the business thereof;
- (c) a body corporate (including a company, a cooperative Society, corporation or local authority) ,by a Director, Manager, Secretary or Principal Officer thereof or by a person duly authorised to act in that behalf.
- (ii) The person signing and verifying an application for grant of licence shall specify his status and shall, wherever possible, give particulars' of the authority vested in him for signing and verifying the application.
- **5.** <sup>7</sup>[(i) An application for license for each of the land based Casino in five star hotel having a five star category certification issued by the Ministry of Tourism, Government of India, or by any other authority of the Government of India, competent to grant such certification, or an application for license of off- shore casino shall be accompanied by an application fee of <sup>8</sup>[rupees fifty lakhs,] irrespective of the number of the tables and/or machines installed in the licensed premises or size/capacity of the vessel, as the case may be. Such fee shall be deposited into the Government Treasury and copy of the challan shall be attached to the application. <sup>9</sup>[The fee for renewal of license in respect of each of the land based casino in five star hotel or off-shore casino shall be <sup>10</sup>[rupees one crore].
- <sup>11</sup>[(ii) If the authority, after making such inquiry as may be necessary, is satisfied that the application conforms to these terms and conditions, shall recommend to the Government to grant a licence in Form
- B' appended hereto as Appendix II in favour of the application.
- (iii) Upon receipt of recommendation of the Authority, the Government may approve the grant of licence in favour of the licensee whereupon the licence in Form 'B' appended hereto as Appendix II shall be issued by the Authority in favour of the licensee.
- <sup>12</sup>[(iv) A licence granted hereunder shall be for a period of five years and may be renewed for further period of five years only if in renewed for further period of five years only if an application is made in that behalf before the expiry period of the licence, on payment of renewal fee of Rs.1.00 lakh. The licence shall not be renewed if the application is made after its expiry and in such case fresh application for licence shall have to be made.]

<sup>13</sup>[Provided that the licences of offshore casinos which are expiring on or before 30-6-2014, may be considered for renewal /extension for a period not exceeding two years, so as to enable them to make alternate arrangements for moving out of river Mandovi.

Provided further that the licences of offshore casinos which are expiring after 31-03-2014, shall not be renewed, for operation in River Mandovi]

<sup>14</sup> [Provided also that the licensee, whose licence has been renewed based on an undertaking given by the licensee for moving out its operations from river Mandovi within a period of two years from the date of the renewal of licence, shall be allowed to operate in river Mandovi for a period from 30-08-2015 to <sup>15</sup>[30-9-2020] or till an alternate site is

notified by the Government, whichever is earlier, subject to the condition that such licence is in force during such period.]

- (v) The Government may, for reasons, to be recorded in writing, reject an application for grant/renewal of licence as the case may be.
- (vi) For renewal of licence, the licensee shall follow the same procedure as specified above for the grant of new licence at least 30 days before the expiry of the licence.
  - <sup>16</sup>[(vii) The licensee shall be liable to pay the following annual recurring fees,—
- (A) for casino license of land based casino in a Five Star Hotel,—

(a) In case of a land based casino with an area upto 100 square metres.	Rs. 10 crores.		
(b) In case of a land based casino with an area above 100 square metres but upto	Rs. 20 crores.		
300 square metres.			
(c) In case of a land based casino with an area above 300 square metres but upto	Rs. 25 crores.		
500 square metres.			
(d) In case of a land based casino with an area above 500 square metres but upto	Rs. 32 crores.		
750 square metres.			
(e) In case of a land based casino with an area above 750 square metres but upto	Rs. 36 crores.		
1000 square metres.			
(f) In case of a land based casino with an area above 1000 square metres	Rs. 40 crores.		
(B) for a casino license of off-shore casino on board the vessel,—			
(a) In case of a vessel having total passenger capacity upto 200 passengers.	Rs. 25 crores.		
(b) In case of a vessel having total passenger capacity above 200 but upto 400	Rs. 30 crores.		
passengers			
(c) In case of a vessel having total passenger capacity above 400 passengers.	Rs. 40 crores.		

Notes:

- (1) For the purpose of determination of annual recurring fees, the total passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into consideration.
- (2) An uniform period beginning from 1st of April and ending on 31st of March shall be maintained for the purposes of the annual recurring fees.
- (3) All licensees shall pay the annual recurring fees as specified above for the financial year ending 31st March, 2019, within <sup>17</sup>[thirty eight days] from the date of commencement of this Notification.
- (4) Notwithstanding the payment of annual recurring fees in terms of Notifications hitherto in force for a period beyond 31st March, 2018, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual recurring fees for financial year ending 31st March, 2019. For this purpose, the proportionate amount shall be calculated on the basis of number of days for which the license is valid.]
- (viii) Every licensee shall "display conspicuously at the licensed premises, the licence granted under 23<sup>rd</sup> November, 1995 sub-clause (iii) The licensee shall operate these machines only through Five Star Hotels taking all necessary steps to keep the premises neat and tidy and shall also ensure that appropriate facilities are made available for proper conduct of the games of electronic amusement/slot machines in the licensed premises.
- <sup>18</sup>[(ix) The licensee shall, at the time of grant of new license, deposit Rs. 50 lakhs and at the rime of renewal thereof deposit Rs. 25 lakhs, in the Government treasury, in all cases,

as security deposit, for due compliance of the terms and conditions of the license"];

- (X) In case a licence is not renewed, an application for refund of fee paid shall be made to the Authority within one month from the date of such refusal or non,-renewal, as the case may be. Whenever, the Authority is satisfied that a refund is due, it shall issue a refund voucher to the Applicant/ licensee which shall be enchased at the Government treasury.
  - <sup>19</sup>[(xi)(a) A licencee shall charge an entry fee of Rs. 200/- (Rupees two hundred only) per an outsider i.e. persons who are not guests of the hotel but visiting the place of gambling. Such entry fee will not be charged to the bonafide occupants of such licensee-hotels/resorts and persons staying in the concerned hotels. The licencee shall issue tickets printed by the Government. As regards floating casino, licencee shall charge Rs. 200/- per individual desiring to enter a place of games of electronic amusement/slot machines on boat/vessel.
  - (b) A licences shall return the counter folio of entry ticket book to Home Deptt. (General).
- (c) If any person is found without a ticket or proof of residence, a fine of Rs. 2000/-(Rupees two thousand only) shall be imposed on both i.e. the licencee and the person concerned.
- (d) The licencee shall not charge any entry fee to the Government. Officer/Official deputed for. Inspection/verification of licenced premises.
- (e) No person shall be allowed to enter a place of gambling unless he possesses a ticket issued under sub-clause (a).]
- <sup>20</sup>[(xii) (a) A Licensee who desires to transfer the licence, shall make an application for the same to the licensing authority alongwith challan of Rs. 2.00 lakhs.
- (b) Licensee shall also alongwith the application submit necessary documents of Firm/individual/institution to whom licence is desired to be transferred to.
- (c) Licensee shall pay all dues to other concerned authorities and submit No Due Certificate to that effect.
- (d) Firm/individual/institution to whom licence is to be transferred, shall give an affidavit owning the liability to pay any dues if remained unpaid by the original licensee.
- (e) Government after making such inquiry as it considers necessary, may allow approval for transfer of the licence.
- <sup>21</sup> [(f) upon approval of the Government, the licensee of land based casino in Five Star Hotel shall pay <sup>22</sup> [Rs. 30 crores] and the licensee of off-shore casino/vessel shall pay <sup>23</sup> [Rs. 50 crores] by challan and on production of the original counterfoil of such challan, the licence shall be transferred in the name of new licence holder.]
  - (g) Such transferred licence shall be subject to the same conditions for the balance of remaining period of the original licence. This Notification shall come into force with immediate effect.]
  - <sup>24</sup>[(xiii) No person below the age of twenty- -one year's shall be allowed entry by the licensee on an offshore casino vessel as well as in licensed premises where a licensee installs and operates games of electronic amusements/slot machines in a five star hotel].
  - <sup>25</sup>[(xiv) The licensee shall strictly follow the guidelines as may be issued by the Government for preventing money laundering and for combating financing of terrorism].

- **6.** In the event or breach of any of the terms and conditions contained hereinabove, the Government Shall, after issuing notice and giving the licensee an opportunity to be heard, determine the licensee and forfeit the security deposit. In case of shall determination/forfeiture, the licensee shall be liable to pay arrears of fees, if any.
- **7** (i) if an applicant/licensee is aggrieved by the decision of the Government, an appeal shall lie to the Appellate Authority within a period of 30 days from the receipt of order thereof.
- (ii) A Memorandum of Appeal shall be presented in duplicate to the Appellate Authority by the Appellant/licensee or his agent or it may be sent to the Appellate Authority by registered post.
  - (iii) The Memorandum of appeal shall,-
  - (a) Be in writing;
  - (b) Specify the name and address of the appellant;
  - (c) Specify the date of order appealed against;
  - (d) Contain a clear statement of facts;
  - (e) Contain all specific grounds of appeal;
  - (f) State precisely and in brief the relief prayed for; and
  - (g) Be signed and verified by the appellant or by the agent duly authorised by him in writing to do so on his behalf in the following form;
  - "I.....Appellant/agent appointed by the appellant, named in the above Memorandum of Appeal, do hereby declare that what is stated hereinabove is true to the best of my knowledge and belief.
- (iv) A fee in the amount of Rs. 200/- shall be payable in respect· of the Memorandum of Appeal. The Memorandum of Appeal shall be accompanied by either the order in original appealed against or a duly authenticated copy thereof, unless omission to produce such order or copy thereof is explained at the time of presenting the Memorandum of Appeal to the satisfaction of the Appellate Authority.
- (v) The appeal may be summarily rejected by the Appellate Authority if the appellant fails to comply with any of the requirements as stated above despite an opportunity given to rectify any omission or non compliance.
- (vi) The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such orders as if thinks fit either confirming, modifying or annulling the order or decision appealed against and may remand the case to the Government against whose order or decision the appeal is filed for fresh order or decision after considering additional evidence if necessary or such other action as the Appellate Authority may specify.
- (vii) Save as otherwise provided hereinabove, the Appellate Authority may follow the same procedure as laid down in the Goa, Daman and Diu Administrative Tribunal Rules, 1965, for the purpose of presentation and disposal of appeal.
- **8.** (i) The Authority or the Inspection Officer or any other officer authorised by him in this behalf, may enter any licensed premises at any reasonable time to inspect compliance

with the provisions of the Act and/or these terms and conditions.

- (ii) The licensee shall provide every reasonable assistance to the Authority or the Inspection Officer in the performance of his duties under sub-clause (I).
- (iii) If any person prevents or obstructs the entry of the Authority or the Inspection Officer or any other Officer authorised by him in this behalf, he shall, in addition to any other punishment to, which he may be liable under any law for the time being in force, be punished with fine which may extend to five hundred rupees on conviction before a Magistrate.

By order and in the name of the Governor of Goa. D. M. Katkar, Under Secretary (Home).

Signature of the applicant

Panaji, 9th November, 1995.

#### APPENDIX-I FORM: 'A'

Application Form for grant of Licence/Renewal of Licence for games of Electronic Amusement/slot Machines

- (1) Full name of the .applicant:
- (2) Address of the applicant:
- i)' Temporary address
- ii) Permanent address
- (3) Age of the applicant:
- (4) Occupation:
- (5) Rates of fees proposed to be charged

to the customer, Category wise for

different types of games:

- (6) No. of machines proposed td be installed:
- (7) Whether the application is for grant of fresh licence or renewal?

IT renewal, previous licence number and date of expiry of the said licence:

- (8) Whether the relevant, fee/tax under
- any statutory law For the previous period

has been cleared and if so," the Total

amount paid (enclose a' copy of the

Challan under which the amount has been paid):

(9) Hours during which the games will be conducted:

		11
Place:	Date:	

## APPENDIX - II

# FORM 'B'

Licence for installation of Games of Electronic Amusement/Slot Machines

No Dist	rict
This is to certify that Shri/Messrs ofhas been authorised and granted a lice installation of Games of Electronic Amusement/Slot Machines on the terms and co as prescribed vide Government Notification No. dated With effect from To	ndition
This Licence shall be subject to conditions as Specified hereunder and as prescribe the Government Notification in terms, of section 13A of the Goa, Daman a Public Gambling Act, 1976 (Act 14of 1976).	
(1) The Licensee shall operate the games machines only in	
(2) The Licensee shall ensure that no inconvenience/disturbance is caused to the occupants staying in the premises/vicinity of the premises where the games machines operated.	
(3) The Licensee shall be responsible for providing appropriate facilities to the -cus	tomers.
(4) The Licensee shall pay the requisite fee/tax under any statutory law to the Gove before the end of the year and before an application is made for renewal of this licence	
(5) The Licensee shall extend co-operation to the authority and to any Officer au by the Government for carrying out inspection of the premises and records mainta him.	
(6) In case of any contravention of terms and conditions, of the Licence or Operation to the. Authority or to any Officer authorised by the Government, the licent be liable for cancellation.	
(7) The Licensee shall also observe terms and conditions as prescribed under section of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976) vide Gove Notification No.	ernmen
dated	
Dated:	
Signature of the Under Secretary (	(Home)

 $(Published\ in\ the\ official\ Gazette\ series\ I\ No\ 34\ dated\ 23rd\ November,\ 1995)$ 

# Department of Home Home General Division

# Notification

2/20/92-HD(G)

In exercise of the powers conferred by section 13A of the Goa Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD (G)dated 9-11-1995, published in the Official Gazette, Series I, No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:- In condition 5 of the principal Notification,-

- (a) in clause (i) after the words "electronic amusement/slot machine" and before the words "shall be payable", the words "per year" shall be inserted; and
- (b) in clause (ii) after the words "electronic amusement/slot machine" and before the words "in the Government treasury", the words "per year" shall be inserted.

By order and in the name of Governor of Goa.

D.M.Katkar, Under Secretary (Home).

Panaji, 16<sup>th</sup> October, 1996.

(Published in Official Gazette Series I No 33 dated 14-11-1996)

#### Notification

#### 2/20/92-HD (G)

In exercise of the powers conferred by section 13A of the Goa Daman and Diu Public Gambling Act,1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD(G) dated 9-11-1995 published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely;- In condition 5 of the principal Notification:-

- (a) for clauses (i) and (ii), the following shall be respectively substituted, namely:-
- (i) An application for licence shall be accompanied along with a non-refundable fee of Rs. 500/- per machine of electronic amusement/slot machine which shall be deposited into the Government treasury and copy of the challan shall be attached to the application. The licence processing fee for renewal of licence shall be the same as indicated above.
- (ii) "If the authority, after making such inquiry as may be necessary, is satisfied that the application conforms to these terms and conditions, shall recommend to the Government to grant a licence in Form
- "B" appended hereto as Appendix II in favour of the application".
- (b) in clause (vii) for the words and figures "Rs. 6000/-" the words and figures "Rs. 10,000/-" shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A.Mascarenhas, Under Secretary (Home).

Panaji, 29th April, 1997.

(Published in Official Gazette Series I No. 14 dated 3rd July, 1997)

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Home-General Division

#### **Notification**

2/20/92-HD (G)

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD (G)dated 9-11-1995, published in the Official Gazette, Series I, No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:- In the principal Notification,-

- (a) in condition 1, after clause (x), the following clause shall be added namely:-
- (xi) "Vessel" means and includes any ship, boat, etc. used in navigation and licensed by the Director General of Shipping, Ministry of Surface Transport, Government of India."
  - (b) in condition 2, the following proviso shall be added namely:-

"Provided that for installing and operating electronic amusements/slot machine on board any vessel, separate area shall have to be set apart within the licensed premises, for the purpose."

(c) in condition 5, in clause (viii), for the words "Five Star Hotels", the words "Five Star Hotels

/Vessels" shall be substituted.

2. This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A. Mascarenhas, Under Secretary (Home).

Panaji, 27th August, 1997

(Published in Official Gazette Series I No. 25 dated 18th September, 1997)

Home-General Division

#### **Notification**

2/20/92-HD (G)

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD (G) dated 9-11-1995, published in the Official Gazette, Series I, No.30 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:- In the principal Notification,-

- (a) in condition 1, in clause (x), after the expression "slot machines", the expression "table games and gaming on board in vessels offshore" shall be inserted.
  - (b) in condition 2,-
- (i) after the expression "slot machines", the expression "table" games and games on board in vessels offshore" shall be inserted.
- (ii) in provision, after the expression "slot machines", the expression "or table games and games on board in vessels offshore" shall be inserted.
  - (c) in condition 5,-
- (i) in clause (i) after expression "slot machines" the expression "or table games and games on board in vessels offshore" shall be inserted.
- (ii) in clause (vii), after the expression "slot machine", the expression and Rs. 20,000/-per table for table games and games on the board in vessels offshore" shall be inserted.
- (iii) in clause (IX), after the expression "slot machines", the expression or table games on board in vessel offshore" shall be inserted.

By order and in the name of the Governor of Goa.

A. Mascarenhas, Under Secretary (Home).

Panaji, 30 the November, 1999

(Published in the Official Gazette Series I No37 dated 9th December, 1999)

Home-General Division

#### **Notification**

2/20/92-HD (G)

Ref: (1) Notification No. 2/20/92-HD(G) dated 9-11-1995.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-4-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-8-1997.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD (G) dated 9-11-1995, published in the Official Gazette, Series I, No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:- In condition 5 of the principal Notification,-

- (a) in clause (i) for the letters and figures "Rs. 500/-" the letters and figures "Rs. 10,000/-" shall be substituted;
- (b) in clause (vii), for the letters and figures "Rs. 10,000/-" the letters and figures "Rs. 1,00,000/-" shall be substituted;
- (c) in clause (ix), for the letters and figures "Rs. 5000/-" the letters and figures "Rs. 1,00,000/-" shall be substituted;

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A. Mascarenhas, Under Secretary (Home).

Panaji, 20<sup>th</sup> December, 1999.

(Published in the Official Gazette Series I No. 42 dated 13th January, 2000)

Home-General Division

#### **Notification**

2/20/92-HD (G)

Read. (1) Notification No. 2/20/92-HD (G) dated 9-11-95.

- (2) Notification No. 2/20/92-HD (G) dated 16-10-96.
- (3) Notification No. 2/20/92-HD (G) dated 29-4-97.
- (4) Notification No. 2/20/92-HD (G) dated 27-8-97.
- (5) Notification No. 2/20/92 HD (G) dated 30-1999.
- (6) Notification No. 2/20/92-HD (G) dated 20-12-99.

In exercise of the powers conferred by section 13 A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 00976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD (G) dated 9-11-1995, published in the Official Gazette, Series I, No. 34 dated 23-11-1995 (hereinafter called the "principal Notification", as follows, namely:-

In condition 5 of the principal Notification,-

- (a) for clause (i), the following shall be substituted, namely:- "(i) An application for licence shall be accompanied by an application fee of Rs. 51akh for a set of 20 machines/stages or less for 5 Star Hotels and annual licence fee of Rs. 50 lakh for a set of 20 machines/stages/tables, or less provided on board in vessels offshore and such fee shall be deposited into the Government treasury and copy of the challan shall be attached to the application. The licence fee for renewal of licence shall be the same as indicted above".
- (b) For clause (vii), the following shall be substituted, namely: "(vii) A licensee shall be liable to pay annual recurring fees at the rate of Rs. 30,000/- for the mother machine and Rs. 20,000/- per additional stage of electronic amusement/slot machines in Five Star Hotels in advance on or before 31st March of every year which amount shall be deposited into Government treasury by means of challan under the Head of Account as specified by the Authority and shall furnish a copy of challan to the Home Department of the Government".
- (c) for clause (ix), the following shall be substituted, namely:- "(ix) The licensee shall deposit in Government treasury, in all cases, an amount equal to one year's recurring fee prescribed for electronic amusement/slot machines in 5 Star Hotels, as security deposit for due compliance with the terms and conditions of the licence, which shall be payable at the time of grant of new licence or renewal thereof."

This Notification shall come into force with effect from 1-4-2000.

By order and in the name of the Governor of Goa A. Mascarenhas, Under Secretary (Home)

Panaji; 2nd May, 2000.

(Published in the Official Gazette Series I No. 4 (Extraordinary) dated 2<sup>nd</sup> May, 2000)

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Read: (1) Notification No. 2/20/92-HD (G) dated 9-11-95.

- (2) Notification No. 2/20/92-HD (G) dated 16-10-96.
- (3) Notification No. 2/20/92-HD (G) dated 29-4-97.
- (4) Notification No. 2/20/92-HD (G) dated 27-8-97.
- (5) Notification No. 2/20/92-HD (G) dated 30-11-99.
- (6) Notification No. 2/20/92-HD (G) dated 20-12-99.
- (7) Notification No. 2/20/92-HD (G) dated 2-5-2000.

In exercise of the powers conferred by section 13 A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD (G) dated 9-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:-

In condition 5 of the principal Notification,-

- (a) For clause (i) the following shall be substituted, namely:-
- "(i) An application for licence for installing set of 20 electronic amusement/slot machines or less in the Five Star Hotels shall be accompanied by an application fee of Rs.

- 5,00 lakhs, and an application for installing set of 20 electronic amusement/slot machines/table games or less on board in vessels offshore shall also be accompanied by an application fee of Rs. 5,00 lakhs. Such fee shall be deposited into the Government treasury and copy of the challan shall be attached to the application. The fee for renewal of such licence shall be Rs. 1.00 lakh in both the aforesaid cases.
  - (b) for clause (iv), the following shall be substituted, namely:-
- "(iv) A licence granted hereunder shall be for a period of five years and may be renewed for further period of five years only if in renewed for further period of five years only if an application is made in that behalf before the expiry period of the licence, on payment of renewal fee of Rs.1.00 lakh. The licence shall not be renewed if the application is made after its expiry and in such case fresh application for licence shall have to be made.
  - (c) for clause (vii), the following shall be substituted, namely:-
- "(vii) A licensee shall be liable to pay in advance an annual recurring fee of Rs. 5,00 lakhs for set of 20 machines or less in Five Star Hotels and for every additional machine Rs.30,000/- a licence shall be liable to pay in advance an annual recurring fee of Rs. 50,00 lakhs for set of 20 machines/tables or less on board in vessels offshore and every additional machines/tables Rs.1,00 lakh. The aforesaid amount shall be deposited into Government treasury by means of challan under the Head of Accounts as specified by the concerned authority and shall furnished the copy of such challan to the Home Department of the Government for this purpose,-

- (i) the machine/table shall be counted as one if the number of players who can play simultaneously on the machine/table is less than three;
- (ii) the machine/table shall be counted as two if the number of players who can play Simultaneously on the machine/table is 4 to 6;
  - (iii) the machine/table number shall be increased by one thereafter for every addition of three players.";
  - (d) for clause (ix), the following shall be substituted, namely:-
- "(ix) The licensee shall, at the time of grant of new licence or renewal thereof, deposit Rs. 5,00 lakhs in the Government treasury, in all cases, as security deposit, for due compliance with the terms and conditions of the licence.";

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A. Mascarenhas, Under Secretary (Home).

Panaji, 26th July, 2001.

(Published in the Official Gazette Series I No. 20 dated 16th August, 2001)

#### Department of Home Home General Division

# Notification

#### 2/1/2001-HD(G)

Read:- (1) Notification No. 2/20/92-HD(G) dated 9-11-95

- (2) Notification No. 2/20/92-HD(G) dated 16-10-96
- (3) Notification No. 2/20/92-HD(G) dated 29-04-97
- (4) Notification No. 2/20/92-HD(G) dated 27-8-97
- (5) Notification No. 2/20/92-HD(G) dated 30-11-99
- (6) Notification No. 2/20/92-HD(G) dated 20-12-99
- (7) Notification No. 2/20/92-HD(G) dated 2-5-2000
- (8) Notification No. 2/1/2001-HD(G) dated 26-7-2001

In exercise of the powers conferred by section 13-A of the Goa, Daman & Diu Public Gambling Act, 1976 (Act 14 of 1976), read with Section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No.2/20/92-HD(G)dated 9-11-1995, published in the Official Gazette, Series I No.34 dated 23-11-1995 (hereinafter called the "Principal Notification", as follows, namely:-

In condition 5 of the Principal Notification:-

- (a) For Clause (i), the following shall be substituted, namely-
- (I) an application for licence for installing set of 20 electronic amusement/slot machines or loss in the five star hotels shall be accompanied by an application fee of Rs. 5,00 lakhs, and an application for installing electronic amusement/slot machines/table games on board in vessels/offshore irrespective of their number of size or capacity shall also be accompanied by an application fee of Rs. 5,00 lakhs as long as they are fitted and used on the licensed vessel. Such fee shall be deposited into the Government Treasury and copy of the challan shall be attached to the application. The fee for renewal of such licence shall be Rs. 1,00 lakh in both the aforesaid cases".
  - (b) For Clause (vii), the Following shall be substituted namely:-
- (vii) A licencee in case of Five Star Hotel shall be liable to pay in advance an annual recurring fee of Rs. 30,000 per mother machine and Rs. 20,000/- for additional machine.

For this purpose,-

- (i) The machine shall be counted as one if the number of players who can play simultaneously on the machine is less than 3.
- (ii) The machine shall be counted as two if the number of players who can simultaneously play on the machine is 4 to 6.
  - (iii) The machine number shall be increased by one thereafter for every additional of three players.

A licensee of a vessel shall pay in advance an annual recurring fee of Rs. 50, 00,000/-which shall include all the machines/tables irrespective of their number or size and capacity of the vessel as long as the machines/tables are fitted and used on a licensed vessel. The aforesaid amount shall be deposited into the Government Treasury by means of challan under the Head of Account as specified by the concerned authority and shall furnish the

copy' of such challan to the Home Department of the Government.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A Mascarenhas, Under Secretary (Home).

Panaji, 29th November, 2002.

(Published in Official Gazette Series I No. 39 dated 26th December, 2002)

#### Department of Home

#### Home - General Division

#### **Notification**

#### 2/1/2001-HD(G)

Read: 1. Notification No. 2/20/92-HD(G) dated 9-11-95.

- 2. Notification No. 2/20/92, HD(G) dated 16-1096.
- 3. Notification No. 2/20/92-HD(G) dated 29-4-97.
- 4. Notification No. 2/20/92-HD(G) dated 27-8-97.
- 5. Notification No. 2/20/92-HD(G) dated 30-11-99
- 6. Notification No. 2/20/92-HD(G) dated 20-12-99.
- 7. Notification No. 2/20/92-HD(G) dated 2-5-2000.
- 8. Notification No: 2/1/2001-HD(G)
- dated 26-7-2001. 9. Notification No.
- 2/1/2001-HD(G) dated 29-11-2002.

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-11-95, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "Principal Notification") as follows, namely:-

In condition 5 of the Principal Notification after clause(x), the following clause shall be inserted, namely:-

- (xi)(a)- A Licencee shall charge an entry fee of Rs. 200/- (Rupees two hundred only) per individual desiring to enter a place where games of electronic amusement/slot machines are provided (hereinafter called a "place of gambling"). The licencee shall issue tickets printed by the Government only and maintain proper record of all such tickets issued to the individual entering a place of gambling. At the time of leaving a place of gambling by an individual, the licencee shall collect the tickets issued to the individual and keep all such tickets properly so as to enable the Government Officer/Officials to verify the same for the purpose of tallying the number of tickets issued and the entry fee recovered from the individuals every day.
- (b) The licencee shall maintain proper record of the amount collected every, day and all such amount collected should be credited to Government accounts every, week i.e. on every i.e. On everyday by Challan in the State Bank of India, Panaji Secretariat Branch, Panaji, and the Challan should be got prepared from the Home Department (General) after depositing the amount in the State Bank of India Panaji . Secretariat Branch, Panaji Goa, the original Challan shall be submitted to the Home Department (General) Secretariat, Panaji, on the same day.
- (c) A detailed statement showing the date number of entry tickets issued and the entry fee collected on each date shall furnished to the Home Department (General) on every week at the time of collecting the Challan from the Home Department (General).

- (d) The Licencee shall not charge any entry fee to the Government Officer/Official deputed for inspecting/verification.
- (e) No person shall be allowed to enter a place of gambling unless he possesses a ticket issued under sub-clause (a).
- (f) The amount realized towards entry fee shall be credited to Receipt Head of Account 0070 Other Administrative Services, 60 Other Services, 800 Other Receipts, 09 Fees collected under Public Gambling Act (Entry fee).

This notification shall come into force w.e.f. 1st August, 2003.

By order and in the name of the Governor of Goa.

A. Mascarenhas, Joint Secretary (Home)

Panaji, 24th July, 2003.

(Published in the Official Gazette Series I No. 17 (Extraordinary) dated 24th July, 2003)

Department of Home

Home-General Division

#### **Notification**

2/112001-HD(G)

Ref.

- 1. Notification No. 2/20/92-HD(G) dated 9-11-95
- 2. Notification No. 2/20/92-HD(G) dated 16-10-96
- 3. Notification No. 2/20/92-HD(G) dated 29-4-97
- 4. Notification No. 2/20/92-HD(G) dated 27-8-97
- 5. Notification No. 2/20/92-HD(G) dated 30-11-99
- 6. Notification No. 2/20/92-HD(G) dated 20-12-99
- 7. Notification No. 2/20/92-HD(G) dated 2-5-2000
- 8. Notification No. 2/1/2001-HD(G) dated 26-7-2001
- 9. Notification No. 2/l/2001-HD(G) dated 29-11-2002
- 10. Notification No. 2/1/2001-HD(G) dated 24-7-2003

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1916 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-11-95, published in the Official Gazette, Series I No. 34, dated 23-11-95 (hereinafter called the "principal Notification"), as follows, namely:-

In condition 5 of the principal Notification for clause (xi), the following clause shall be substituted, namely:-

- (xi)(a) A licencee shall charge an entry fee of Rs. 200/- (Rupees two hundred only) per an outsider i.e. persons who are not guests of the hotel but visiting the place of gambling. Such entry fee will not be charged to the bonafide occupants of such licensee-hotels/resorts and persons staying in the concerned hotels. The licencee shall issue tickets printed by the Government. As regards floating casino, licencee shall charge Rs. 200/- per individual desiring to enter a place of games of electronic amusement/slot machines on boat/vessel.
  - (b) A licences shall return the counter folio of entry ticket book to Home Deptt. (General).
- (c) If any person is found without a ticket or proof of residence, a fine of Rs. 2000/-(Rupees two thousand only) shall be imposed on both i.e. the licencee and the person concerned.
- (d) The licencee shall not charge any entry fee to the Government. Officer/Official deputed for Inspection/verification of licenced premises.
- (e) No person shall be allowed to enter a place of gambling unless he possesses a ticket issued under sub-clause (a).

This issues in supersession of <u>Notification No.2/I/2001-HD(G)dated 24-7-2003</u>, published in the Official Gazette Series I, No. 17 dated 24-7-2003.

This Notification shall come into force with effect from 6-1-2004.

By order and in the name of the Governor of Goa.

Dilip S. Chavan, Under Secretary (Home).

Panaji, 5th January, 2004.

(Published in Official Gazette Series I No. 40 (Extraordinary) dated 5th January, 2004)

# GOVERNMENT OF GOA Department of Home

#### Home-General Division

#### **Notification**

2/1/2001-HD(G)

Ref.: (1) Notification No. 2 20/92-HD(G) dated 9-11-95.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-96.
- (3) Notification No. 2/20/92-HD(G) dated 29-4-97.
- (4) Notification No. 2/20/92-HD(G) dated 27-8-97.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-99.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-99.
- (7) Notification No. 2/20/92-HD(G) dated 2-5-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-7-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-7-2003. (11) Notification No. 2/1/2001-HD(G) dated 5-1-2004.

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-11-1995, published in the Official Gazette, Series

I No. 34, dated 23-11-95 (hereinafter called the "principal Notification"), as follows, namely:-

In condition 5 of the Principal Notification, in clause (1), for the expression "The fee for renewal of such licence shall be Rs. 1.00 lakh in both the aforesaid cases" the following shall be substituted, namely:-

"A Five Star Hotel which has been issued a licence for installing electronic amusement/slot machines in their premises shall pay annually a renewal fee of Rs. 10/- per room per day. The total amount in this regard shall be deposited into the Government treasury in advance and for this purpose, the Challan shall be filled and signed by the Competent Officer of the Home Department before depositing the amount into the Government treasury. The fee for renewal of licence in respect of licenced vessel shall be Rs. 1.00 lakh".

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Dilip Chavan, Under Secretary (Home).

Panaji, 12th February, 2004.

(Published in Official Gazette Series I No. 46 (Extraordinary) dated 16th February, 2004)

#### Department of Home

#### Home-General Division

#### **Notification**

2/1/2001-HD(G)

Ref: (1) Notification No. 2/20/92-HD(G) dated 9-11-95.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-96.
- (3) Notification No. 220/92-HD(G) dated 29-4-97.
- (4) Notification No. 2/20/92-HD(G) dated 27-8-97.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-99.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-99.
- (7) Notification No, 2/20/92-HD(G) dated 2-5-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-7-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-7-2003. (11) Notification No. 2/1/2001-HD(G) dated 5-1-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 12-2-2004.

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-95 (hereinafter called the "principal Notification"), as follows, namely:-

In condition 5 of the principal Notification,-

- (a) in clause (1), for the expression "Rs. 5.00 lakhs", wherever it appears, the expression "Rs. 10.00 lakhs" shall be substituted;
  - (b) in clause (vii),-
- (i) for the figures "30,000" and "20,000", the figures "40,000" and "30,000" shall be respectively substituted;
  - (ii) for the figures "50,00,000/-" the expression "1 crore" (Rupees one crore only) shall be substituted;
  - (c) for clause (ix), the following clause shall be substituted, namely:-
- "(ix) The licensee shall, at the time of grant of new licence deposit Rs. 10.00 lakhs and at the time of renewal thereof deposit Rs. 5,00 lakhs, in the Government treasury, in all cases, as security deposit, for due compliance with the terms and conditions of the licence".

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Dilip S. Chavan, Under Secretary (Home).

Panaji, 30th March, 2004.

(Published in the Official Gazette Series I No. 52(Extraordinary-4) dated 31st March, 2004)

#### Department of Home

#### Home - General Division

#### **Notification**

Ref.:- (1) Notification No. 2/20/92-HD(G) dated 09-11-1995.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-04-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-08-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999.
- (7) Notification No. 2/20/92-HD(G) dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-07-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G) dated 05-01-2004.
- (12) <u>Notification No. 2/1/2001-HD(G) dated 12-02-2004.</u> (13) Notification No. 2/1/2001-HD(G) dated 30-03-2004.

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897) the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-1-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:-

In condition 5 of the principal Notification, in clause (vii), for the expression "1 crore (Rupees one crore only)", the expression "5 crores (Rupees five crores only)" shall be substituted.

This Notification shall come into force with effect from 31-3-2007.

By order and in the name of the Governor of Goa.

Ms. Biju R. Naik, Under Secretary (Home).

Porvorim, 8th January, 2007.

(Published in the Official Gazette series I No. 41 (Extraordinary-2) dated 15th January, 2007)

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#### Department of Home

#### Home-General Division

#### **Notification**

#### 2/1/2001-HD(G)

Ref.:- (1) Notification No. 2/20/92-HD(G) dated 9-11-1995.
(2) Notification No. 2/20/92-HD(G) dated 16-10-1996.
(3) Notification No. 2/20/92-HD(G) dated 29-4-1997.
(4) Notification No. 2/20/92-HD(G) dated 27-8-1997.
(5) Notification No. 2/20/92-HD(G) dated 30-11-1999.
(6) Notification No. 2/20/92-HD(G) dated 20-12-1999.
(7) Notification No. 2/20/92-HD(G) dated 2-5-2000.
(8) Notification No. 2/1/2001-HD(G) dated 26-7-2001.
(9) Notification No. 2/1/2001-HD(G) dated 29-11-2002.
(10) Notification No. 2/1/2001-HD(G) dated 5-1-2004.
(12) Notification No. 2/1/2001-HD(G) dated 12-2-2004.
(13) Notification No. 2/1/2001-HD(G) dated 30-3-2004.

In exercise of the powers conferred by section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G) dated 9-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

(14) Notification No. 2/1/2001-HD(G) dated 8-1-2007.

In condition 5 of the principal Notification, after clause (xi), the following clause shall be inserted, namely:—

- (xii) (a) A Licensee who desires to transfer the licence, shall make an application for the same to the licensing authority along with challan of Rs. 2.00 lakhs.
- (b) Licensee shall also alongwith the application submit necessary documents of Firm/individual/institution to whom licence is desired to be transferred to.
- (c) Licensee shall pay all dues to other concerned authorities and submit No Due Certificate to that effect.
- (d) Firm/individual/institution to whom licence is to be transferred, shall give an affidavit owning the liability to pay any dues if remained unpaid by the original licensee.
- (e) Government after making such inquiry as it considers necessary, may allow approval for transfer of the licence.
- (f) Upon approval of the Government, the licensee shall pay Rs. 5.00 lakes by challan and on production of such original counterfoil of challan, the licensee shall be amended in the name of new licensee holder.

(g) Such amended licence shall be subject to the same conditions for the balance of remaining period of the original licence.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Siddhivinayak Surendra Naik, Under Secretary (Home).

Porvorim, 22nd July, 2009.

 $(Published\ in\ the\ Official\ Gazette\ Series\ I\ No.\ 17 (Extraordinary)\ dated\ 23^{nl}\ July,\ 2009)$ 

#### Department of Home

#### Home—General Division

#### **Notification**

#### 2/1/2001-HD(G)

Ref:(1) Notification No. 2/20/92-HD(G) dated 9-11-1995 published in Official Gazette, Series I No.

34 dated 23-11-1995.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996 published in Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-4-1997 published in Official Gazette, Series I No. 14 dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-8-1997 published in Official Gazette, Series I No. 25 dated 18-9-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999 published in Official Gazette, Series I No. 37 dated 9-12-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999 published in Official Gazette, Series I No. 42 dated 13-1-2000.
- (7) <u>Notification No. 2/20/92-HD(G) dated 02-05-2000</u> published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-7-2001 published in Official Gazette, Series I No. 20 dated 16-8-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002 published in Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-07-2003 published in Official Gazette, Extraordinary Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 05-01-2004</u> published in Official Gazette, Extraordinary Series I No. 40 dated 05-01-2004.
- (12) <u>Notification No. 2/1/2001-HD(G) dated 12-02-2004</u> published in Official Gazette, Extraordinary Series I No. 46 dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 30-03-2004 published in Official Gazette, Extraordinary No. 4 Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No. 2/1/2001-HD(G) dated 08-01-2007</u> published in Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G) dated 22-07-2009 published in Official Gazette, Extraordinary Series I No. 17 dated 23-07-2009.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD(G) dated 9-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:— In the principal Notification,—

- (1) in condition 1, in clause (iv), the expression "or certified to be a Five Star Hotel for this purpose by the Director, Department of Tourism of the Government" shall be omitted;
  - (2) in condition 5, in clause (xii),—
  - (i) for sub-clause (f), the following sub-clause shall be substituted, namely:—

- (f) upon approval of the Government, the licensee shall pay,—
- "(i) Rs. 50.00 lakhs in case of off shore casinos, and
- (ii) Rs. 10.00 lakhs in case of casinos in Five Star Hotels, by challan and on production of the original counterfoil of such challan, the licence shall be transferred in the name of the new license holder.
  - (ii) in sub-clause (g), for the word -amended", the word "transferred" shall be substituted. This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

V. P. Dangi, Under Secretary (Home-II).

Porvorim, 31st March, 2011.

(Published in Official Gazette Series I No. 1 (Extraordinary) dated 7th April, 2011)

### Department of Home

#### Home — General Division

#### Notification

#### 2/1/2001-HD(G)

- Ref.:(1) Notification No.2/20/92-HD(G) dated 09-11-1995 published in the Official Gazette, Series I No. 34 dated 23-11-1995.
- (2) Notification No.2/20/92-HD(G) dated 16-10-1996 published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No.2/20/92-HD(G) dated 29-04-1997 published in the Official Gazette, Series I No. 14 dated 03-07- 1997.
- (4) Notification No.2/20/92-HD(G) dated 27-08-1997 published in the Official Gazette, Series I No. 25 dated 18-09-1997.
- (5) Notification No.2/20/92-HD(G) dated 30-11-1999 published in the Official Gazette, Series I No. 37 dated 09-12-1999.
- (6) Notification No.2/20/92-HD(G) dated 20-12-1999 published in the Official Gazette, Series I No. 42 dated 13-01-2000.
- (7) <u>Notification No.2/20/92-HD(G)</u> dated 02-05-2000 published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No.2/1/2001-HD(G) dated 26-07-2001 published in the Official Gazette, Series I No. 20 dated 16-08-2001.
- (9) Notification No.2/1/2001-HD(G) dated 29-11-2002 published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) <u>Notification No.2/1/2001-HD(G)</u> dated 24-07-2003 published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 05-01-2004</u> published in the Official Gazette, Extraordinary, Series I No. 40 dated 05-01-2004.
- (12) <u>Notification No.2/1/2001-HD(G)</u> dated 12-02-2004 published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-02-2004.
- (13) <u>Notification No.2/1/2001-HD(G) dated 30-03-2004</u> published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No.2/1/2001-HD(G) dated 08-01-2007</u> published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007.
- (15) <u>Notification No.2/1/2001-HD(G) dated 22-07-2009</u> published in the Official Gazette, Extraordinary Series I No. 17 dated 23-07-2009.
- (16) <u>Notification No. 2/1/2001-HD(G) dated 31-03-2011</u> published in the Official Gazette, Extraordinary, Series I No. 1 dated 07-04-2011.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter referred to as the "principal Notification"), as follows:—

In the principal Notification, in condition 5, after clause (xii), the following clause shall be inserted, namely:—

"(xiii) No person below the age of twenty-one year's shall be allowed entry by the licensee on an offshore casino vessel as well as in licensed premises where a licensee installs and operates games of electronic amusements/slot machines in a five star hotel".

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Sneha S. Morajkar, Under Secretary (Home-II).

Porvorim, 4<sup>th</sup> November, 2011.

(Published in the Official Gazette Series I No. 32 dated 10<sup>th</sup> November, 2011)

#### Department of Home

Home — General Division

#### **Notification**

#### 2/1/2001-HD(G)

Ref.:(1) Notification No. 2/20/92-HD(G) dated 09-11-1995 published in Official Gazette, Series I No.

34 dated 23-11-1995.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996 published in Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-04-1997 published in Official Gazette, Series I No. 14 dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-08-1997 published in Official Gazette, Series I No. 25 dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999 published in Official Gazette, Series I No. 37 dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999 published in Official Gazette, Series I No. 42 dated 13-01-2000.
- (7) <u>Notification No. 2/20/92-HD(G) dated 02-05-2000</u> published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-07-2001 published in Official Gazette, Series I No. 20 dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002 published in Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-07-2003 published in Official Gazette, Extraordinary Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 05-01-2004</u> published in Official Gazette, Extraordinary Series I No. 40 dated 05-01-2004.
- (12) <u>Notification No. 2/1/2001-HD(G) dated 12-02-2004</u> published in Official Gazette, Extraordinary Series I No. 46 dated 16-02-2004.
- (13) <u>Notification No. 2/1/2001-HD(G) dated 30-03-2004</u> published in Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No. 2/1/2001-HD(G) dated 08-01-2007</u> published in Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007.
- (15) <u>Notification No. 2/1/2001-HD(G) dated 22-07-2009</u> published in Official Gazette, Extraordinary Series I No. 17 dated 23-07-2009.
- (16) <u>Notification No. 2/1/2001-HD(G) dated 31-03-2</u>011 published in Official Gazette, Extraordinary Series I No. 1 dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 04-11-2011 published in Official Gazette, Series I No. 32 dated 10-11-2011.

In exercise of the powers conferred by section 13 A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter referred to as the "principal Notification"), as follows:—

In the principal Notification, in Condition 5,—

- (a) for clause (i), the following clause shall be substituted, namely:—
- "(i) An application for license for each of the land based Casino in five star hotel having a five star category certification issued by the Ministry of Tourism, Government of India, or by any other authority of the Government of India, competent to grant such certification, or an application for license of off- shore casino shall be accompanied by an application fee of rupees ten lakhs. Such fee shall be deposited into the Government Treasury and copy of the challan shall be attached to the application. The fee for renewal of license in respect of each of the land based casino in five star hotel or off-shore casino shall be rupees one lakh.
  - (b) for clause (vii), the following clause shall be substituted, namely:—
- "(vii) A licensee of land based casino in Five Star Hotel shall be liable to pay in advance an annual recurring fee of Rs. 2,50,00,000/- (Rupees two crores fifty lakhs only) irrespective of the number of machines installed on per licensed premises. Further, a licensee of off-shore casino shall pay in advance an annual recurring fee of Rs.6,50,00,000/- (Rupees six crores fifty lakhs only) which shall include all the machines/tables irrespective of their number or size or capacity of vessel as long as the machines/tables are fitted and used on a licensed vessel. The aforesaid amount, in each case, shall be deposited into the Government Treasury by means of challan under the Head of Account as specified by the concerned Authority and shall furnish the copy of such challan to the Home Department of the Government.

Explanation.— (1) The licensee of land based casino in Five Star Hotel shall pay in advance the above specified annual recurring fee per licensed premises in the licensee's establishment. For this purpose, each premises/location, within the licensee's establishment, shall be treated as separate premises/location and the licensee shall pay said annual recurring fees, separately, for each premises/location. In the event there are more than one such location/premises within the licensee's establishment, then the licensee shall pay in advance the annual recurring fee for each of such premises/location, separately.

(2) For the purpose aforesaid, licensed premises/location which are not contiguous in nature under the licensee's establishment but comprised within the same structure or building or location, shall be treated as a separate licensed premises for the purpose of payment of said annual recurring fee".

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

N. M. Gad, Under Secretary (Home-II).

Porvorim, 25th May, 2012.

(Published in the Official Gazette Series I No. 9 dated 31st May, 2012)

#### Department of Home

#### Home — General Division

#### Notification

#### 21/9/2012-HD(G)

- Ref.: (1) Notification No. 2/20/92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-04-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (7) Notification No. 2/20/92-HD(G) dated 02-05-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-07-2001, published in the Official Gazette, Series I No. 20 dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-07-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 05-01-2004</u>, published in the Official Gazette, Extraordinary, Series I No. 40 dated 05-01-2004.
- (12) <u>Notification No. 2/1/2001-HD(G) dated 12-02-2004</u>, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 30-03-2004, published in the Official Gazette, Extraordinary No. 4 Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No. 2/1/2001-HD(G) dated 08-01-2007</u>, published in the Official Gazette, Extraordinary No. 2 Series I No. 41 dated 15-01-2007.
- (15) <u>Notification No. 2/1/2001-HD(G) dated 22-07-2009</u>, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-07-2009.
- (16) <u>Notification No. 2/1/2001-HD(G) dated 31-03-2011</u>, published in the Official Gazette, Extraordinary, Series I No. 1 dated 07-04-2011.
- (17) <u>Notification No. 2/1/2001-HD(G) dated 04-11-2011</u>, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G) dated 25-05-2012, published in the Official Gazette, Series I No. 9 dated 31-05-2012.

In exercise of the powers conferred by section 13 A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter referred to as the "principal Notification"), as follows:—

In the principal Notification, in Condition 5, clause (xii) thereof shall be omitted. This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 11<sup>th</sup> September, 2012.

(Published in the Official Gazette Series I No. 23 (Extraordinary) dated 12th September, 2012)

#### Department of Home

#### Home—General Division

#### **Notification**

#### 21/12/2011-HD(G)

- Ref.: (1) Notification No. 2/20/92-HD(G), dated 09-11-1995, published in Official Gazette, Series I No. 34 dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14 dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25 dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37 dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42 dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20 dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 24-07-2003</u>, published in Official Gazette, Extraordinary, Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G)</u>, dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40 dated 05-01-2004.
  - (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary,
- Series I No. 46 dated 16-02-2004
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 08-01-2007</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007.
- (15) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 22-07-2009</u>, published in Official Gazette, Extraordinary, Series I No. 17 dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1 dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32 dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9 dated 31-05-2012.
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, <u>dated 11-09-2012</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-09-2012.

In exercise of the powers conferred by Section 13-A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with Section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 2/20/92-HD(G), dated 09-11-1995, published in the Official Gazette,

Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In condition 5 of the Principal Notification, after clause (xiii), the following clause shall be inserted, namely:—

"(xiv) The licensee shall strictly follow the guidelines as may be issued by the Government for preventing money laundering and for combating financing of terrorism".

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa. Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 21st November, 2012.

(Published in Official Gazette Series I No. 33 (Extraordinary-4) dated 21<sup>st</sup> November, 2012)

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Home-

General

Division

#### **Notification**

# 21/2/2013-HD(G)/3466

Read: (1) Notification No. 2/20/92-HD(G) dated 9-11-1995, published in Official Gazette, Series I No. 34 dated 23-11-1995.

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-04-1997, published in Official Gazette, Series I No. 14 dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-08-1997, published in Official Gazette, Series I No. 25 dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in Official Gazette, Series I No. 37 dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in Official Gazette, Series I No. 42 dated 13-01-2000.
- (7) <u>Notification No. 2/20/92-HD(G) dated 02-05-2000</u>, published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-07-2001, published in Official Gazette, Series I No. 20 dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G) dated 24-07-2003, published in Official Gazette, Extraordinary Series I No. 17 dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 05-01-2004</u>, published in Official Gazette, Extraordinary, Series I No. 40 dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46 dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-03-2004.
- (14) <u>Notification No. 2/1/2001-HD(G) dated 08-01-2007</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G) dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17 dated 23-07-2009.
- (16) <u>Notification No. 2/1/2001-HD(G) dated 31-03-2011</u>, published in Official Gazette, Extraordinary, Series I No. 1 dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 04-11-2011, published in Official Gazette, Series I No. 32 dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G) dated 25-05-2012, published in Official Gazette, Series I No. 9 dated 31-05-2012.

- (19) Notification No. 21/9/2012-HD(G) dated 11-09-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-09-2012.
- (20) Notification No. 21/12/2011- -HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.

In exercise of the powers conferred by section 13 A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No.2-20-92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter referred to as the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), the following provisos shall be inserted, namely:—

—Provided that the licences of offshore casinos which are expiring on or before 31-03-2014, may be considered for renewal/extension for a period not exceeding two years, so as to enable them to make alternate arrangements for moving out of river Mandovi.

Provided further that the licences of offshore casinos which are expiring after 31-03-2014 shall not be renewed, for operation in River Mandovi.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa. Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 17th October, 2013.

(Published in the Official Gazette Series I No.29 (Extraordinary-2) dated 22nd October, 2013)

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Home—

General

Division

Notificati

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#### 21/1/2014-HD(G)/1324

Ref: (1) Notification No. 2/20/92-HD(G), dated 09-11-1995, published in Official Gazette, Series I No.

- 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14, dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4, dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 24-07-2003</u>, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (19) <u>Notification No. 21/9/2012-HD(G), dated 11-09-2012</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012.
- (20) <u>Notification No. 21/12/2011-HD(G)</u>, <u>dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.

(21) Notification No. 21/2/2013-HD(G)/3466, dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976) read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 09-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5, for clause (vii), the following clause shall be substituted, namely:—

—(vii) The licensee shall be liable to pay the following annual recurring fees,—

(A) for a casino license of land based casino in a Five Star Hotel,—	
(a) in case of a land based casino With an area upto 100 square metres.	Rs. 2.00 crores
(b) in case of a land based casino with an area above 100 square metres but upto 300	Rs. 2.50 crores
square metres	
(c) in case of a land based casino with an area above 300 square metres but upto 500	Rs. 3.00 crores
square metres.	
(d) in case of a land based casino with an area above 500 square metres.	Rs. 4.00 crores
(B) for a casino license of offshore casino on board the vessel,—	
(a) in case of a vessel having passenger capacity upto 100 passengers.	Rs. 6.00 crores
(b) in case of a vessel having passenger capacity above 100 but upto 200 passengers.	Rs. 6.5 crores
(c) in case of a vessel having passenger capacity above 200 but upto 400	Rs. 7.00 crores
passengers.	
(d) in case of a vessel having passenger capacity above 400 passengers.	Rs. 8.00 crores

Notes: (1) For the purpose of determination of annual recurring fees, the passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into consideration.

- (2) An uniform period beginning from 1st of April and ending on 31st of March shall be maintained for the purposes of the annual recurring fees.
- (3) All licenses shall pay the annual recurring fees as specified above, for the financial year ending 31st March, 2015, within thirty days from the date of commencement of this notification.
- (4) Notwithstanding payment of annual recurring fees in terms of notifications hitherto in force for a period beyond 31st March, 2014, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual recurring fees for financial year ending 31st March, 2015. For this purpose the proportionate amount shall be calculated on the basis of number of days for which the license is valid.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa. Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 28th March, 2014.

(Published in Official Gazette Series I No. 1 dated 3rd April, 2014)

#### **Notification**

#### 21/1/2014-HD(G)/1326

- Ref: (1) Notification No. 2/20/92-HD(G), dated 09-11-1995, published in Official Gazette, Series I No. 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14, dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4, dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series INo. 20, dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (19) Notification No. 21/9/2012-HD(G), dated 11-09-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012.
- (20) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.
- (21) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976) read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated

<u>09-11-1995</u>, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In condition 5 of the principal Notification, after clause (xi), the following clause shall be inserted, namely:—

- (xii) (a) A Licensee who desires to transfer the licence, shall make an application for the same to the licensing authority alongwith challan of Rs. 2.00 lakhs.
- (b) Licensee shall also alongwith the application submit necessary documents of Firm/individual/institution to whom licence is desired to be transferred to.
- (c) Licensee shall pay all dues to other concerned authorities and submit No Due Certificate to that effect.
- (d) Firm/individual/institution to whom licence is to be transferred, shall give an affidavit owning the liability to pay any dues if remained unpaid by the original licensee.
- (e) Government after making such inquiry as it considers necessary, may allow approval for transfer of the licence.
- (f) upon approval of the Government, the licensee shall pay Rs. 5.00 crores by challan and on production of the original counterfoil of such challan, the licence shall be transferred in the name of new licence holder.
- (g) Such transferred licence shall be subject to the same conditions for the balance of remaining period of the original licence.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 28th March, 2014.

(Published in Official Gazette Series I No. 1 dated3rd April, 2014)

#### Department of Home

Home—General Division

#### **Notification**

#### 21/3/2015-HD(G)/992

- Ref: (1) Notification No. 2/20/92-HD(G), dated 9-11-1995, published in Official Gazette, Series I No. 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-4-1997, published in Official Gazette, Series I No. 14, dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4, dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003.
- (11) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 05-01-2004</u>, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, <u>dated 11-09-2012</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012.
- (20) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.

- (21) Notification No. 21/2/2013-HD(G) /3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.
- (22) Notification No. 21/1/2014-HD(G) /1324 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014.
- (23) Notification No. 21/1/2014-HD(G) /1326 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of General Clauses Act, 1897, (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 9-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5,–

- (a) for clause (i), the following clause shall be substituted, namely:—
- —(i) An application for license for each of the land based Casino in five star hotel having a five star category certification issued by the Ministry of Tourism, Government of India, or by any other authority of the Government of India, competent to grant such certification, or an application for license of offshore casino shall be accompanied by an application fee of rupees twenty lakhs, irrespective of the number of the tables and/or machines installed in the licensed premises or size/capacity of the vessel, as the case may be. Such fee shall be deposited into the Government Treasury and copy of the challan shall be attached to the application. The fee for renewal of license in respect of each of the land based casino in five star hotel or off-shore casino shall be rupees one lakh.
  - (b) for clause (vii), the following clause shall be substituted, namely:—
  - —(vii) The licensee shall be liable to pay the following annual recurring fees,—

(A) for a casino license of land based casino in a five star hotel,—	
(a) In case of a land based casino with an area upto 100 square metres.	Rs. 2.50 crores.
(b) In case of a land based casino with an area above 100 square metres but upto	Rs. 3.00 crores.
300 square metres	
(c) In case of a land based casino with an area above 300 square metres but upto	Rs. 3.50 crores.
500 square metres	
(d) In case of a land based casino with an area above 500 square metres	Rs. 4.50 crores.
(B) for a casino license of off-shore casino on board the vessel,—	
a) In case of a vessel having passenger capacity upto 100 passengers.	Rs. 7.00 crores.
(b) In case of a vessel having passenger capacity above 100 but upto 200	Rs. 7.50 crores.
passengers.	
(c) In case of a vessel having passenger capacity above 200 but upto 400	Rs. 8.00 crores.
passengers.	
(d) In case of a vessel having passenger capacity above 400 passengers.	Rs. 9.00 crores.

Notes:

- (1) For the purpose of determination of annual recurring fees, the passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into consideration.
- (2) An uniform period beginning from 1st of April and ending on 31st of March shall be maintained for the purposes of the annual recurring fees.
  - (3) All licensees shall pay the annual recurring fees as specified above, for the financial year ending

31st March, 2016, within thirty days from the date of commencement of this Notification.

- (4) Notwithstanding payment of annual recurring fees in terms of Notifications hitherto in force for a period beyond 31st March, 2015, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual recurring fees for financial year ending 31st March, 2016. For this purpose, the proportionate amount shall be calculated on the basis of number of days for which the license is valid.
  - (c) for clause (ix), the following clause shall be substituted, namely:—
- —(ix) The licensee shall, at the time of grant of new license deposit Rs. 20.00 lakhs and at the time of renewal thereof deposit Rs. 10.00 lakhs, in the Government treasury, in all cases, as security deposit, for due compliance with the terms and conditions of the license. I.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 31st March, 2015.

(Published in Official Gazette Series I No. 1 (Extraordinary) dated 2<sup>nd</sup> April, 2015)

# Department of Home

### Home-General Division

#### **Notification**

#### 21/2/2013-HD(G)/105

- Ref: (1) Notification No. 2/20/92-HD(G), dated 9-11-1995, published in Official Gazette, Series I No. 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-4-1997, published in Official Gazette, Series I No. 14, dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4, dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, <u>dated 11-09-2012</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012.
- (20) <u>Notification No. 21/12/2011-HD(G) dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.

- (21) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.
- (22) <u>Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014</u>, published in Official Gazette, Series I No. 1, dated 03-04-2014.
- (23) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014.
- (24) Notification No. 21/3/2015-HD(G)/992dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 9-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), after the second proviso, the following proviso shall be inserted, namely:—

—Provided also that the licensee, whose licence has been renewed based on an undertaking given by the licensee for moving out its operations from river Mandovi within a period of two years from the date of the renewal of licence, shall be allowed to operate in river Mandovi for a period from 30-08-2015 to 31-03-2016 or till an alternate site is notified by the Government, whichever is earlier, subject to the condition that such licence is in force during such period. I.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary

Porvorim, 8th January, 2016

(Published in the Official Gazette Series I No. 41 (Extraordinary) dated 12th January, 2016)

Department of Home Home-General Division

#### **Notification**

## 21/1/2016-HD(G)/1124

- Ref.: (1) Notification No. 2/20/92-HD(G), dated 09-11-1995, published in Official Gazette, Series I No. 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14, dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No.3, Series I No.4, dated 02-05-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.

- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, <u>dated 11-09-2012</u>, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012.
- (20) <u>Notification No. 21/12/2011-HD(G)dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.
- (21) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.
- (22) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014.
- (23) <u>Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014</u>, published in Official Gazette, Series I No. 1, dated 03-04-2014.
- (24) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (25) Notification No. 21/2/2013-HD(G) /105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 09-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5,—

- (a) in clause (i), for the words "rupees one lakh", the words "rupees twenty lakhs" shall be substituted.
- (b) for clause (vii), the following clause shall be substituted, namely:—
- —(vii) The licensee shall be liable to pay the following annual recurring fees,—

(A) for a casino license of land based casino in a Five Star Hotel,—	
(a) In case of a land based casino with an area upto 100 square metres.	Rs. 3.50 crores
(b) In case of a land based casino with an area above 100 square metres but upto	Rs. 4.50 crores.
300 square metres.	
(c) In case of a land based casino with an area above 300 square metres but up to	Rs. 5.00 crores.
500 square metres.	
(d) In case of a land based casino with an area above 500 square metres.	Rs. 6.50 crores.
(B) for a casino license of off-shore casino on board the vessel,—	
(a) In case of a vessel having passenger capacity upto 100 passengers.	Rs. 8.00 crores
(b) In case of a vessel having passenger capacity above 100 but upto 200	Rs.8.50 crores.
passengers.	
(c) In case of a vessel having passenger capacity above 200 but upto 400	Rs. 9.50 crores.
passengers.	
(d) In case of a vessel having passenger capacity above 400 passengers.	Rs. 11.00 crores.

- *Notes:* (1) For the purpose of determination of annual recurring fees, the passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into Consideration.
- (2) An uniform period beginning from 1st of April and ending on 31st of March shall be maintained for the purposes of the annual recurring fees.
- (3) All licensees shall pay the annual recurring fees as specified above, for the financial year ending 31st March, 2017, within thirty days from the date of commencement of this Notification.
- (4) Notwithstanding the payment of annual recurring fees in terms of Notifications hitherto in force for a period beyond 31st March, 2016, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual recurring fees for financial year ending 31st March, 2017. For this purpose, the proportionate amount shall be calculated on the basis of number of days for which the license is valid.

This Notification shall come into force with effect from the 1st day of April, 2016.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home)

Porvorim, 31st March, 2016.

(Published in the Official Gazette Series-I No. 53 (Extraordnary-3) dated 1-4-2016)

# Department of Home

#### Home—General Division

#### **Notification**

### 21/2/2013-HD(G)/1928

- Ref: (1) Notification No. 2/20/92-HD(G), dated 9-11-1995, published in Official Gazette, Series I No. 34, dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G), dated 29-4-1997, published in Official Gazette, Series I No. 14, dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-8-1997, published in Official Gazette, Series I No. 25, dated 18-9-1997.
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 9-12-1999.
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 2-5-2000, published in Official Gazette, Extraordinary (No. 3), Series I No. 4, dated 2-5-2000.
- (8) Notification No. 2/1/2001-HD(G), dated 26-7-2001, published in Official Gazette, Series I No. 20, dated 16-8-2001.
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G), dated 24-7-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-7-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 5-1-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 5-1-2004.
- (12) Notification No. 2/1/2001-HD(G), dated 12-2-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-2-2004.
- (13) Notification No. 2/1/2001-HD(G), dated 30-3-2004, published in Official Gazette, Extraordinary, No. 4, Series I No. 52, dated 31-3-2004.
- (14) Notification No. 2/1/2001-HD(G), dated 8-1-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-1-2007.
- (15) Notification No. 2/1/2001-HD(G), dated 22-7-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-7-2009.
- (16) Notification No. 2/1/2001-HD(G), dated 31-3-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 7-4-2011.
- (17) Notification No. 2/1/2001-HD(G), dated 4-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-5-2012, published in Official Gazette, Series I No. 9, dated 31-5-2012.
- (19) Notification No. 21/9/2012-HD(G), dated 11-9-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-9-2012.
- (20) <u>Notification No. 21/12/2011-HD(G)</u>, <u>dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012.
- (21) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013.

- (22) Notification No. 21/1/2014-HD(G)/1324 dated 28-3-2014, published in Official Gazette, Series I No. 1, dated 3-4-2014.
- (23) Notification No. 21/1/2014-HD(G)/1326 dated 28-3-2014, published in Official Gazette, Series I No. 1, dated 3-4-2014.
- (24) Notification No. 21/3/2015-HD(G)/992 dated 31-3-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 2-4-2015.
- (25) <u>Notification No. 21/2/2013-HD(G)/105 dated 8-1-2016</u>, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-1-2016.
- (26) Notification No. 21/1/2016-HD(G)/1124 dated 31-3-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53, dated 1-4-2016.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 9-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "31-03-2016", the expression "31-03-2017" shall be substituted. This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 6th June, 2016.

(Published in the Official Gazette Series I No. 10 dated 9th June, 2016)

#### Department of Home

Home—General Division

# Notification

### 21/1/2016-HD(G)/2604

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), as amended read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 09-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "Principal Notification"), as follows, namely:—

In the principal Notification, in condition 5, in clause (vii), for item (A), the following item shall be substituted, namely:—

—(A) for a casino license of land based casino in a Five Star Hotel,—

(a) In case of a land based casino with an area upto 100 square metres.	Rs. 3.50 crores.
(b) In case of a land based casino with an area above 100 square metres but upto 300 square metres	Rs. 4.50 crores.
(c) In case of a land based casino with an area above 300 square metres but upto 500 square metres	Rs. 5.00 crores.
(d) In case of a land based casino with an area above 500 square metres but upto 750 square meter	Rs. 6.50 crores.
(e) In case of a land base casino with an area above 7 50 square meters.	Rs. 8.00 crore.
(f) In case of land based casino with an area above 1,000 square meters.	Rs. 8.50 crore.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa Neetal P. Amonkar, Under Secretary (Home)

Porvorim, 4th August, 2016.

(Publish in Official Gazette series-I No. 18 (Extraordinary-2) dated 10th August, 2016)

# Department of Home

# Home -General Division

# Notification

# 21/7/2012-HD (G)/Part File/3381

In exercise of the powers conferred by sub-section (2) of section 1 of the Goa Public Gambling (Amendment) Act, 2012 (Goa Act 18 of 2012), the Government of Goa hereby appoints the 28th day of October, 2016, as the date on which the provisions of section 2 of the said Act shall come into force.

By order and in the name of the Governor of Goa.

Rohan J. Kaskar, Under Secretary (Home).

Porvorim, 25th October, 2016.

(Published in the Official Gazette Series-I No. 29 (Extraordinary-3) dated 25-10-2016)

# Department of Home Home—General Division

# Notification 21/2/2013-HD(G)/908

- Read:- (1) Notification No. 2/20/92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995,
- (2) Notification No. 2/20/92-HD(G), dated 16-10-1996, published in Official Gazette, Series I No. 33, dated 14-11-1996,
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14, dated 03-07-1997,
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25, dated 18-09-1997,
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37, dated 09-12-1999,
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000,
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4, dated 02-05-2000,
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001,
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002,
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003
- (11) <u>Notification No. 2/1/2001-HD(G)</u>, <u>dated 05-01-2004</u>, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004,
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004,
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004,
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007,
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009,
- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011,
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32. dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012,
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, dated 11-09-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-092012,

- (20) <u>Notification No. 21/12/2011-HD(G) dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012,
- (21) Notification No. 21/2/2013-HD(G)/ 3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013,
- (22) Notification No. 21/1/2014-HD(G)/ 1324 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014,
- (23) Notification No. 21/1/2014-HD(G)/ 1326 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014,
- (24) <u>Notification No. 21/3/2015-HD(G)/ 992dated 31-03-2015</u>, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015,
- (25) Notification No. 21/2/2013-HD(G)/ 105dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016,
- (26) Notification No. 21/1/2016-HD(G)/ 1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016,
- (27) Notification No. 21/2/2013-HD(G)/ 1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016,
- (28) Notification No. 21/1/2016-HD(G)/ 2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016,
- (29) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016, and
- (30) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 09-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "31-03-2017", the expression "30-06-2017" shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 30th March, 2017.

(Published in the Official Gazette Series I No. 52 (Extraordinary-2) dated 31-3-2017)

Department of Home

Home —General Division

# Notification

# 21/4/2017-HD(G)/1195

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976) read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20- 92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5,

- (a) in clause (i), for the expression "The fee for renewal of license in respect of each of the land based casino in five star hotel or off-shore casino shall be rupees twenty lakhs", the expression "The fee for renewal of license in respect of each of the land based casino in five star hotel or off-shore casino shall be rupees thirty lakhs" shall be substituted;
  - (b) in clause (xii), for item (f), the following item shall be substituted, namely:—
- "(f) upon approval of the Government, the licensee of land based casino in Five Star Hotel shall pay Rs. 10 crores and the licensee of off-shore casino/vessel shall pay Rs. 20 crores by challan and on production of the original counterfoil of such challan, the licence shall be transferred in the name of new licence holder";
  - (c) for clause (vii), the following clause shall be substituted, namely:—
  - —(vii) The licensee shall be liable to pay the following annual recurring fees,—
  - (A) for a casino license of land based casino in a Five Star Hotel,—

(a) In case of a land based casino with an area upto 100 square metres	Rs. 4.00 crores.
(b) In case of a land based casino with an area above 100 square metres but upto 300	Rs. 5.00 crores.
square metres	
(c) In case of a land based casino with an area above 300 square metres but upto 500	Rs. 5.50 crores.
square metres	
(d) In case of a land based casino with an area above 500 square metres upto 750 sq.	Rs. 7.00 crores.
metres	
(e) In case of a land based casino with an area above 750 square metres upto 1000 sq.	Rs. 8.00 crores.
metres	
(f) In case of a land based casino with an area above 1000 square	Rs. 8.50 crores.

(B) for a casino license of off-shore casino on board the vessel,—

(a) In case of a vessel having total passenger capacity upto 200 passengers	Rs. 10.00 crores.
(c) In case of a vessel having total passenger capacity above 200 but upto 400	Rs. 11.00 crores.
passengers	
(d) In case of a vessel having total passenger capacity above 400 passengers	Rs. 12.00 crores.

Notes:

- (1) For the purpose of determination of annual recurring fees, the total passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into consideration.
- (2) An uniform period beginning from 1<sup>st</sup> of April and ending on 31<sup>st</sup> of March shall be maintained for the purposes of the annual recurring fees.
- (3) All licensees shall pay the annual recurring fees as specified above for the financial year ending 31<sup>st</sup> March, 2018, within thirty days from the date of commencement of this Notification.
- (4) Notwithstanding the payment of annual recurring fees in terms of Notifications hitherto in force for a period beyond 31<sup>st</sup> March, 2017, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual recurring fees for financial year ending 31<sup>st</sup> March, 2018. For this purpose, the proportionate amount shall be calculated on the basis of number of days for which the license is valid.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Shrinet Kotwale, Joint Secretary (Home).

Porvorim, 24th April, 2017.

*Note:* The principal Notification was published in the Official Gazette, Series I, No. 34 dated 23-11-1995 and subsequently amended vide the following notifications, namely:—

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996,
- (2) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14 dated 03-07-1997,
- (3) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25 dated 18-09-1997,
- (4) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37 dated 09-12-1999,
- (5) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42, dated 13-01-2000,
- (6) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000,
- (7) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20, dated 16-08-2001,
- (8) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39, dated 26-12-2002,
- (9) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17, dated 24-07-2003,
- (10) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40, dated 05-01-2004,
- (11) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46, dated 16-02-2004,

- (12) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52, dated 31-03-2004,
- (13) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41, dated 15-01-2007,
- (14) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17, dated 23-07-2009,
- (15) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1, dated 07-04-2011,
- (16) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32, dated 10-11-2011,
- (17) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9, dated 31-05-2012.
- (18) Notification No. 21/9/2012-HD(G), dated 11-09-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23, dated 12-09-2012,
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33, dated 21-11-2012,
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29, dated 22-10-2013,
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014,
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1, dated 03-04-2014,
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015,
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016,
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016,
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016,
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016,
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016, and
- (29) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.

(Published in the Official Gazette Series I No. 3 (Extraordinary-2) dated 25-4-2017)

#### Department of Home

#### Home —General Division

#### Notification

### 21/2/2013-HD(G)/1853

Read:– (1) Notification No. 2/20/92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995,

- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996,
- (3) Notification No. 2/20/92-HD(G), dated 29-04-1997, published in Official Gazette, Series I No. 14 dated 03-07-1997.
- (4) Notification No. 2/20/92-HD(G), dated 27-08-1997, published in Official Gazette, Series I No. 25 dated 18-09-1997,
- (5) Notification No. 2/20/92-HD(G), dated 30-11-1999, published in Official Gazette, Series I No. 37 dated 09-12-1999,
- (6) Notification No. 2/20/92-HD(G), dated 20-12-1999, published in Official Gazette, Series I No. 42 dated 13-01-2000.
- (7) Notification No. 2/20/92-HD(G), dated 02-05-2000, published in Official Gazette, Extraordinary No. 3, Series I No. 4 dated 02-05-2000,
- (8) Notification No. 2/1/2001-HD(G), dated 26-07-2001, published in Official Gazette, Series I No. 20 dated 16-08-2001,
- (9) Notification No. 2/1/2001-HD(G), dated 29-11-2002, published in Official Gazette, Series I No. 39 dated 26-12-2002,
- (10) Notification No. 2/1/2001-HD(G), dated 24-07-2003, published in Official Gazette, Extraordinary, Series I No. 17 dated 24-07-2003.
- (11) Notification No. 2/1/2001-HD(G), dated 05-01-2004, published in Official Gazette, Extraordinary, Series I No. 40 dated 05-01-2004,
- (12) Notification No. 2/1/2001-HD(G), dated 12-02-2004, published in Official Gazette, Extraordinary, Series I No. 46 dated 16-02-2004,
- (13) Notification No. 2/1/2001-HD(G), dated 30-03-2004, published in Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-03-2004,
- (14) Notification No. 2/1/2001-HD(G), dated 08-01-2007, published in Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-01-2007,
- (15) Notification No. 2/1/2001-HD(G), dated 22-07-2009, published in Official Gazette, Extraordinary, Series I No. 17 dated 23-07-2009,

- (16) Notification No. 2/1/2001-HD(G), dated 31-03-2011, published in Official Gazette, Extraordinary, Series I No. 1 dated 07-04-2011,
- (17) Notification No. 2/1/2001-HD(G), dated 04-11-2011, published in Official Gazette, Series I No. 32 dated 10-11-2011,
- (18) Notification No. 2/1/2001-HD(G), dated 25-05-2012, published in Official Gazette, Series I No. 9 dated 31-05-2012,
- (19) <u>Notification No. 21/9/2012-HD(G)</u>, dated 11-09-2012, published in Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-09-2012,
- (20) <u>Notification No. 21/12/2011-HD(G) dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012,
- (21) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013,
- (22) <u>Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014</u>, published in Official Gazette, Series I No. 1 dated 03-04-2014,
- (23) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014,
- (24) <u>Notification No. 21/3/2015-HD(G)/992 dated 31-03-201</u>5, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015,
- (25) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016,
- (26) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016,
- (27) <u>Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016</u>, published in Official Gazette, Series I No. 10 dated 9-6-2016,
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016,
- (29) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016,
- (30) <u>Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016</u>, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016,
- (31) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017 and
- (32) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated

<u>09-11-1995</u>, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "30-06-2017", the expression –30-09-2017" shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 29th June, 2017.

(Published in the Official Gazette Series I No. 13 (Extraordinary-4) dated 30-6-2017)

## Department of Home

#### Home-General Division

#### Notification

### 21/2/2013-HD(G)/2897

- Read: (1) Notification No. 2/20/92-HD(G) dated 9-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995.
- (2) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (3) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (4) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (5) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (6) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (7) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3 Series I No. 4 dated 2-5-2000.
- (8) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (9) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in Official Gazette, Series I No. 39 dated 26-12-2002.
- (10) Notification No. 2/1/2001-HD(G)dated 24-7-2003, published in the Official Gazette, Extraordinary Series I No. 17 dated 24-7-2003.
- (11) <u>Notification No. 2/1/2001-HD(G) dated 5-1-2004</u>, published in the Official Gazette, Extraordinary Series I No. 40 dated 5-1-2004.
- (12) <u>Notification No. 2/1/2001-HD(G) dated 12-2-2004</u>, published in the Official Gazette, Extraordinary Series I No. 46 dated 16-2-2004.
- (13) <u>Notification No. 2/1/2001-HD(G) dated 30-3-2004</u>, published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-3-2004.
- (14) <u>Notification No. 2/1/2001-HD(G) dated 8-1-2007</u>, published in the Official Gazette, Extraordinary, No. 2, Series I No. 41 dated 15-1-2007.
- (15) <u>Notification No. 2/1/2001-HD(G) dated 22-7-2009</u>, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.

- (16) <u>Notification No. 2/1/2001-HD(G) dated 31-3-2011</u>, published in the Official Gazette, Extraordinary Series I No. 1 dated 7-4-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (18) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (19) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2 Series I Notification No. 21/12/2011-HD(G) dated 21-11-2012No. 23 dated 12-9-2012.
- (20) <u>Notification No. 21/12/2011-HD(G) dated 21-11-2012</u>, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (21) Notification No. 21/2/2013-HD(G)/ 3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (22) Notification No. 21/1/2014-HD(G)/ 1324 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/1/2014-HD(G)/ 1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (24) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (25) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.
- (26) Notification No. 21/1/2016-HD(G)/ 1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (27) Notification No. 21/2/2013-HD(G)/ 1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (28) Notification No. 21/1/2016-HD(G)/ 2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (29) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (30) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (31) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2,Series I No. 52 dated 31-3-2017.
- (32) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017 and
- (33) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995, published in the Official Gazette, Series I No. 34 dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression —30-09-2017 , the expression -31-03-2018 shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 3rd October, 2017.

(Published in the Official Gazette Series I No. 27 dated 5-10-2017)

# Department of Home Home–General Division

### Notification

#### 21/5/2018-HD(G)/953

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5,

- (a) in clause (i), for the expressions "rupees twenty lakhs" and "rupees thirty lakhs", the expressions "rupees fifty lakhs" and "rupees one crore" shall be respectively substituted;
- (b) for clause (vii), the following clause shall be substituted, namely:—
- —(vii) The licensee shall be liable to pay the following annual recurring fees,—
- (A) for casino license of land based casino in a Five Star Hotel,—

(a) In case of a land based casino with an area upto 100 square metres.	Rs. 10 crores.
(b) In case of a land based casino with an area above 100 square metres but upto	Rs. 20 crores.
300 square metres.	
(c) In case of a land based casino with an area above 300 square metres but upto	Rs. 25 crores.
500 square metres.	
(d) In case of a land based casino with an area above 500 square metres but upto	Rs. 32 crores.
750 square metres.	
(e) In case of a land based casino with an area above 750 square metres but upto	Rs. 36 crores.
1000 square metres.	
(f) In case of a land based casino with an area above 1000 square metres	Rs. 40 crores.
(B) for a casino license of off-shore casino on board the vessel,—	
(a) In case of a vessel having total passenger capacity upto 200 passengers.	Rs. 25 crores.
(b) In case of a vessel having total passenger capacity above 200 but upto 400	Rs. 30 crores.
passengers	
(c) In case of a vessel having total passenger capacity above 400 passengers.	Rs. 40 crores.

Notes:

- (1) For the purpose of determination of annual recurring fees, the total passenger capacity of the vessel as certified by the Captain of Ports or Director General Shipping, as the case may be, inclusive of crew members, shall be taken into consideration.
- (2) An uniform period beginning from 1st of April and ending on 31st of March shall be maintained for the purposes of the annual recurring fees.
- (3) All licensees shall pay the annual recurring fees as specified above for the financial year ending 31st March, 2019, within thirty days from the date of commencement of this Notification.
- (4) Notwithstanding the payment of annual recurring fees in terms of Notifications hitherto in force for a period beyond 31st March, 2018, the licensee shall pay annual recurring fees as specified above after adjusting the proportionate amount paid as annual recurring fees and amount payable towards annual

recurring fees for financial year ending 31st March, 2019. For this purpose, the proportionate amount shall be calculated on the basis of number of days for which the license is valid.

- (c) for clause (ix), the following clause shall be substituted, namely:—
- "(ix) The licensee shall, at the time of grant of new license, deposit Rs. 50 lakhs and at the rime of renewal thereof deposit Rs. 25 lakhs, in the Government treasury, in all cases, as security deposit, for due compliance of the terms and conditions of the license";
- (d) in clause (xii), in item (f), for the expressions "Rs. 10 crores" and "Rs. 20 crores", the expressions "Rs. 30 crores" and "Rs. 50 crores" shall be respectively substituted. This

Notification shall come into force with effect from 1st April, 2018.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 27th March, 2018.

Note:

The principal Notification was published in the Official Gazette, Series I No. 34, dated 23-11-1995 and subsequently amended vide the following notifications, namely:—

Read: (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.

- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.
- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary, No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary, No. 2, Series I No. 41 dated 15-1-2007.

- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2 Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03 2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.
- (30) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (31) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.
- (32) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017, published in Official Gazette, Series I No. 27 dated 05-10-2017.

(Published in the Official Gazette Series I No. 51 (Extraordinary-2) dated 28-3-2018)

# Department of Home Home–General Division

#### Notification

#### 21/2/2013-HD (G)/972

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "31-3-2018", the expression "30-9-2018" shall be substituted. This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 29th March, 2018.

- Read: (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.
- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.

- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary, No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.
- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2 Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03 2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (30) Notification No. 21/2/2013-HD(G)/908 dated 30-03-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-03-2017.
- (31) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (32) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-6-2017, and
- (33) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017 published in Official Gazette, Series I No. 27 dated 05-10-2017.

(Published in the Official Gazette Series I No. 52 (Extraordinary) dated 29-3-2018)

# Department of Home Home—General Division

#### Notification

#### 21/5/2018-HD(G)/1362

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows, namely:—

In the principal Notification, in condition 5, in clause (vii), in Note (3), for the expression "thirty days", the expression "thirty eight days" shall be substituted.

This Notification shall be deemed to have come into force with effect from the 1st day of April, 2018.

By order and in the name of the Governor of Goa.

Narayan Sawant,

Additional Secretary (Home).

Porvorim, 4th May, 2018.

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.

- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.
- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.
- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.

- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.
- (30) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (31) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.
- (32) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017, published in Official Gazette, Series I No. 27 dated 05-10-2017.
- (33) Notification No. 21/5/2018-HD(G)/953 dated 27-03-2018, published in the Official Gazette, Extraordinary No. 2, Series I No. 51 dated 28-03-2018.

(Published in the Official Gazette Series-I No.5 (Extraordinary) dated 4-5-2018)

# Department of Home Home-General Division

#### Notification

# 21/2/2013-HD (G)/2895

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 09-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "30-9-2018", the expression "31-3-2019" shall be substituted.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 28th September, 2018.

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.
- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary, No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.

- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2 Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03 2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1, dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41, dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (30) Notification No. 21/2/2013-HD(G)/908 dated 30-03-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-03-2017.
- (31) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (32) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-6-2017,
- (33) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017 published in Official Gazette, Series I No. 27 dated 05-10-2017,
- (34) Notification No. 21/5/2018-HD(G)/953 dated 27-03-2018 published in Official Gazette, Series I No. 51 (Extraordinary-2) dated 28-3-2018,
- (35) Notification No. 21/2/2013-HD(G)/972 dated 29-3-2018 published in Official Gazette, Series I No. 52(Extraordinary) dated 29-3-2018,
- (36) Notification No. 21/5/2018-HD(G)/1362 dated 4-5-2018 published in Official Gazette, Series I No. 5, Extraordinary dated 4-5-2018.

(Published in the Official Gazette Series I No. 26 (Extraordinary) dated 28-9-2018)

#### Department of Home Home—General Division

#### **Notification**

#### 21/2/2013-HD(G)/888

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 9-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "31-3-2019", the expression "30-9-2019"shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Neetal P. Amonkar, Under Secretary (Home).

Porvorim, 14th March, 2019.

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.

- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.
- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17)Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1 dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41 dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26)Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.

- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (30) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.
- (31) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (32) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.
- (33) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017, published in Official Gazette, Series I No. 27 dated 05-10-2017.
- (34) Notification No. 21/5/2018-HD(G)/953 dated 27-03-2018, published in the Official Gazette, Extraordinary No. 2, Series I No. 51 dated 28-03-2018.
- (35) Notification No. 21/2/2013-HD(G)/972 dated 29-03-2018, published in Official Gazette, Extraordinary, Series I No. 52 dated 29-3-2018.
- (36) Notification No. 21/5/2018-HD(G)/1362 dated 4-05-2018, published in Official Gazette, Extraordinary, Series I No. 5 dated 4-5-2018.
- (37) Notification No. 21/2/2013-HD(G)/2895 dated 28-09-2018, published in Official Gazette, Extraordinary, Series I No. 26 dated 28-9-2018.

(Published in the Official Gazette Series I No. 50 (Extraordinary) dated 15-03-2019)

# Department of Home Home—General Division

#### Notification

#### 21/2/2013-HD(G)/2652

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu Public Gambling Act, 1976 (Act 14 of 1976), read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G) dated 9-11-1995 published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal Notification, in condition 5, in clause (iv), in the third proviso, for the expression "30-09-2019", the expression "31-03-2020" shall be substituted.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Nilesh Dhaigodkar, Under Secretary (Home).

Porvorim, 9th October, 2019.

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.

- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.
- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.
- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1 dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41 dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.

- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (30) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.
- (31) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (32) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.
- (33) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017, published in Official Gazette, Series I No. 27 dated 05-10-2017. (34) Notification No. 21/5/2018-HD(G)/953 dated 27-03-2018, published in the Official Gazette, Extraordinary No. 2, Series I No. 51 dated 28-03-2018.
- (35) Notification No. 21/2/2013-HD(G)/972 dated 29-03-2018, published in Official Gazette, Extraordinary, Series I No. 52 dated 29-3-2018.
- (36) Notification No. 21/5/2018-HD(G)/1362 dated 4-05-2018, published in Official Gazette, Extraordinary, Series I No. 5 dated 4-5-2018.
  - (37) Notification No. 21/2/2013-HD(G)/2895 dated 28-09-2018, published in Official Gazette, Extraordinary, Series I No. 26 dated 28-9-2018 and
- (38) Notification No. 21/2/2013-HD(G)/888 dated 14-03-2019, published in Official Gazette, Extraordinary, Series I No. 50 dated 15-03-2019.

(Published in the Official Gazette Series I No. 27 (Extraordinary) dated 9-10-2019)

#### **GOVERNMENT OF GOA**

# Department of Home

Home—General Division

# Notification

# 21/1/2020-HD(G)/283

In exercise of the powers conferred by sub-section (2) of section 1 of the Goa Public Gambling (Amendment) Act, 2012 (Goa Act 18 of 2012), the Government of Goa hereby appoints the 1st day of February, 2020 as the date on which the provisions of sections 3, 4 and 5 of the said Act shall come into force.

By order and in the name of the Governor of Goa.

Amarsen Wamanrao Rane, Addl. Secretary (Home).

Porvorim, 30th January, 2020.

(Published in the Official Gazette Series I No. 44 (Extraordinary) dated 30-1-2020)

#### **GOVERNMENT OF GOA**

Department of Home

Home—General Division

Notification

21/1/2020-HD(G)/285

Read: Government Notification No. 21/1/2020-HD(G)/283 dated 30-01-2020.

In exercise of the powers conferred by section 13C of the Goa Public Gambling Act, 1976 (Act No. 14 of 1976), the Government of Goa hereby appoints the Commissioner of Commercial Taxes to be Gaming Commissioner.

This Notification shall come into force on the 1st day of February, 2020.

By order and in the name of the Governor of Goa.

Nilesh K. Dhaigodkar, Under Secretary (Home).

Porvorim, 31st January, 2020.

(Published in the Official Gazette Series I No. 44 (Extraordinary-2) dated 31-1-2020)

# GOVERNMENT OF GOA Department of Home Home—General Division

Notification 21/2/2013-HD (G)/883

In exercise of the powers conferred by section 13A of the Goa, Daman and Diu **Public Gambling Act, 1976 (Act 14 of 1976),** read with section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby further amends the Government Notification No. 2-20-92-HD(G), dated 09-11-1995, published in the Official Gazette, Series I No. 34, dated 23-11-1995 (hereinafter called the "principal Notification"), as follows:—

In the principal notification, in condition 5, in clause (iv), in the third proviso, for the expression "31-3-2020", the expression "30-9-2020" shall be substituted.

This notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

Nilesh Dhaigodkar,

Under Secretary (Home).

Porvorim, 9th April, 2020.

- (1) Notification No. 2/20/92-HD(G) dated 16-10-1996, published in the Official Gazette, Series I No. 33 dated 14-11-1996.
- (2) Notification No. 2/20/92-HD(G) dated 29-4-1997, published in the Official Gazette, Series I No. 14 dated 3-7-1997.
- (3) Notification No. 2/20/92-HD(G) dated 27-8-1997, published in the Official Gazette, Series I No. 25 dated 18-9-1997.
- (4) Notification No. 2/20/92-HD(G) dated 30-11-1999, published in the Official Gazette, Series I No. 37 dated 9-12-1999.
- (5) Notification No. 2/20/92-HD(G) dated 20-12-1999, published in the Official Gazette, Series I No. 42 dated 13-1-2000.
- (6) Notification No. 2/20/92-HD(G) dated 2-5-2000, published in the Official Gazette, Extraordinary No. 3, Series I No. 4 dated 2-5-2000.
- (7) Notification No. 2/1/2001-HD(G) dated 26-7-2001, published in the Official Gazette, Series I No. 20 dated 16-8-2001.
- (8) Notification No. 2/1/2001-HD(G) dated 29-11-2002, published in the Official Gazette, Series I No. 39 dated 26-12-2002.
- (9) Notification No. 2/1/2001-HD(G) dated 24-7-2003, published in the Official Gazette, Extraordinary, Series I No. 17 dated 24-7-2003.
- (10) Notification No. 2/1/2001-HD(G) dated 5-1-2004, published in the Official Gazette, Extraordinary, Series I No. 40 dated 5-1-2004.
- (11) Notification No. 2/1/2001-HD(G) dated 12-2-2004, published in the Official Gazette, Extraordinary, Series I No. 46 dated 16-2-2004.

- (12) Notification No. 2/1/2001-HD(G) dated 30-3-2004, published in the Official Gazette, Extraordinary No. 4, Series I No. 52 dated 31-3-2004.
- (13) Notification No. 2/1/2001-HD(G) dated 8-1-2007, published in the Official Gazette, Extraordinary No. 2, Series I No. 41 dated 15-1-2007.
- (14) Notification No. 2/1/2001-HD(G) dated 22-7-2009, published in the Official Gazette, Extraordinary, Series I No. 17 dated 23-7-2009.
- (15) Notification No. 2/1/2001-HD(G) dated 31-3-2011, published in the Official Gazette, Extraordinary, Series I No. 1 dated 7-4-2011.
- (16) Notification No. 2/1/2001-HD(G) dated 4-11-2011, published in the Official Gazette, Series I No. 32 dated 10-11-2011.
- (17) Notification No. 2/1/2001-HD(G) dated 25-5-2012, published in the Official Gazette, Series I No. 9 dated 31-5-2012.
- (18) Notification No. 21/9/2012-HD(G) dated 11-9-2012, published in the Official Gazette, Extraordinary No. 2, Series I No. 23 dated 12-9-2012.
- (19) Notification No. 21/12/2011-HD(G) dated 21-11-2012, published in Official Gazette, Extraordinary No. 4, Series I No. 33 dated 21-11-2012.
- (20) Notification No. 21/2/2013-HD(G)/3466 dated 17-10-2013, published in Official Gazette, Extraordinary No. 2, Series I No. 29 dated 22-10-2013.
- (21) Notification No. 21/1/2014-HD(G)/1324 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (22) Notification No. 21/1/2014-HD(G)/1326 dated 28-03-2014, published in Official Gazette, Series I No. 1 dated 03-04-2014.
- (23) Notification No. 21/3/2015-HD(G)/992 dated 31-03-2015, published in Official Gazette, Extraordinary, Series I No. 1 dated 02-04-2015.
- (24) Notification No. 21/2/2013-HD(G)/105 dated 08-01-2016, published in Official Gazette, Extraordinary, Series I No. 41 dated 12-01-2016.
- (25) Notification No. 21/1/2016-HD(G)/1124 dated 31-03-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 53 dated 01-04-2016.
- (26) Notification No. 21/2/2013-HD(G)/1928 dated 06-06-2016, published in Official Gazette, Series I No. 10 dated 9-6-2016.
- (27) Notification No. 21/1/2016-HD(G)/2604 dated 04-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 18 dated 10-08-2016.
- (28) Notification No. 21/1/2016-HD(G)/2604 dated 19-08-2016, published in Official Gazette, Extraordinary No. 2, Series I No. 20 dated 22-08-2016.
- (29) Notification No. 21/7/2012-HD(G)/Part File/3381 dated 25-10-2016, published in Official Gazette, Extraordinary No. 3, Series I No. 29 dated 25-10-2016.
- (30) Notification No. 21/2/2013-HD(G)/908 dated 30-3-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 52 dated 31-3-2017.
- (31) Notification No. 21/4/2017-HD(G)/1195 dated 24-04-2017, published in Official Gazette, Extraordinary No. 2, Series I No. 3 dated 25-04-2017.
- (32) Notification No. 21/2/2013-HD(G)/1853 dated 29-06-2017, published in Official Gazette, Extraordinary No. 4, Series I No. 13 dated 30-06-2017.
- (33) Notification No. 21/2/2013-HD(G)/2897 dated 03-10-2017, published in Official Gazette, Series I No. 27 dated 05-10-2017.
- (34) Notification No. 21/5/2018-HD(G)/953 dated 27-03-2018, published in the Official Gazette, Extraordinary No. 2, Series I No. 51 dated 28-03-2018.
- (35) Notification No. 21/2/2013-HD(G)/972 dated 29-03-2018, published in Official Gazette, Extraordinary, Series I No. 52 dated 29-3-2018.
- (36) Notification No. 21/5/2018-HD(G)/1362 dated 4-05-2018, published in Official Gazette, Extraordinary, Series I No. 5 dated 4-5-2018.

- (37) Notification No. 21/2/2013-HD(G)/2895 dated 28-09-2018, published in Official Gazette, Extraordinary, Series I No. 26 dated 28-09-2018, and
- (38) Notification No. 21/2/2013-HD(G)/888 dated 14-03-2019, published in Official Gazette, Extraordinary, Series I No. 50 dated 15-03-2019.
- (39) Notification No. 21/2/2013-HD(G)/2652 dated 09-10-2019, published in Official Gazette, Extraordinary, Series I No. 27 dated 09-10-2019.

(Published in the Official Gazette Series I No. 3 (Extraordinary) dated 21st April, 2020)

# Department of Home Home—General Division

# Notification

# 21/1/2020-HD(G)/972

In exercise of the powers conferred by subsection (1) of section 13B of the Goa Public Gambling Act, 1976 (Act No. 14 of 1976) (hereinafter referred to as the "said Act"), the Government of Goa hereby designates Five Star Hotel and Vessel, having valid license issued under the said Act, for conducting game/games as authorized under sub-section (1) of section 13A of the said Act.

This Notification shall come into force on the date of it's publication in the Official Gazette.

By order and in the name of Governor of Goa.

Nilesh K. Dhaigodkar, Under Secretary (Home).

Porvorim, 23rd April, 2020

(Published in the Official Gazette Series I No. 6 dated 7-5-2020)

- The expression -or certified to be a five star hotel for this purpose by the Director, Department of Tourism of the Government omitted by the notification dated 31-3-2011 published in the Official Gazette Series-I No.1 dated 7-4-2011 (w.e.f. 31-3-2011)
- Inserted by the Notification dated 30-11-1999, published in the Official Gazette Series-I No. 37 dated 9-12-1999 Inserted by the Notification 27-8-1997 published in the Official Gazette Series I No. 25 dated 18-9-1997
- $^4$ \_Inserted by the Notification dated 30-11-1999, published in the Official Gazette Series-I No. 37 dated 9-12-1999
- Inserted by the Notification 27-8-1997 published in the Official Gazette Series I No. 25 dated 18-9-1997
- 6 Inserted by the Notification dated 30-11-1999, published in the Official Gazette Series-I No. 37 dated 9-12-1999
- $^{7}$  Clause (i) of condition No.5 was amended 11 times, lastly substituted by the Notification 31-3-2015 published in the official Gazette Series- I No.1 dated 2-4-2015, which come into force with immediate effect. Original clause in read as follows: "(i) A licence fee of Rs. 500/- per machine
- of electronic amusement/slot machine shall be payable towards grant of licence and' such fee shall be paid into the Government treasury. The licence fee for renewal of licence shall be the same as indicated above".
- Substituted in place of -Rs. Twenty Five Lakhs vide Notification No. 21/5/2018-HD(G)/953 dated 27-3-2018 published in he Official Gazette Series-I No.51 (Extraordinar-2) dated 28-3-2018 and will come into force w.e.f. 1-4-2018.
  Substituted vide Notification 24-4-2017 published in the Official Gazette Series-I No. 3(Extraordinary-2) dated 25-4-2017
- 10 Substituted in place of -Rs. Thirty Lakhs\(\mathbb{I}\) vide Notification No. 21/5/2018-HD(G)/953 dated 27-3-2018 published in the Official Gazette Series-I No.51 (Extraordinar-2) dated 28-3-2018 and will come into force w.e.f. 1-4-2018.
- $^{11}$  Clause (ii) once amended vide Notification dated 16-10-1996 and thereafter substituted vide Notification dated 29-4-1997 published in the Official gazette Series -I No.14 dated 3-7-1997 .Original clause (ii) read as follows: (ii) If the Authority, after making such inquiry as may be necessary, is satisfied that the application conforms to these terms and conditions, shall recommend to the Government to grant a licence in Form 'B' appended hereto as' Appendix II in favour of the applicant on receipt of a copy of challan in proof of payment of Rs. 500/- per machine of electronic amusement/slot machine in the Government treasury.'
- Substituted vide Notification dated 26-7-2001 published in the Official Gazette Series- I No.20 dated 16-8-2001. Original clause read as
- follows: "(iv) A licence granted hereunder shall be for a period of five years and may be renewed after five years on payment of the same fees due before the expiry of the currency of the licence
- Proviso inserted vides Notification dated 17-10-2013 published in the Official Gazette Series-I No. 29 (Extraordinary-2) dated 22-10-2013.which come into force with immediate effect.

  14 Inserted vide Notification dated 8-1-2016 published in the Official Gazette Series-I No. 41 dated 12-1-2016.
- <sup>15</sup> Substituted vide Notification dated 28-9-2018 published in the Official Gazette Series-I No.26 (Extraordinary) dated 28-9-2018. Initially it was 31-03-2016 which was extended till 31-3-2017 vide notification dated 6-6-2016 published in the Official Gazette Series-I No. 10 dated
- 9-6-2016. Thereafter vide Notification dated 3-10-2017 its extended up to 31-3-2018 published in the Official Gazette Series-I No. 27 dated 5-10-2017 and its further substituted in place of expression -31-3-2018 vide Notification No.21/2/2013-HD(G)/972 dated 29-3-2018, published in the Official Gazette Series I No. 52 (Extraordinary) dated 29-3-2018 and further substituted vide Notification No. 21/2/2013-HD(G)/888 dated 14-03-2019; Published in the Official Gazette Series I No. 50(Extraordinary) dated 15-03-2019 and thereafter again the expression 30-09-2019 was substituted and extended till 31-03-2019 vide notification No. 21/2/2013-HD(G)/2652 dated 9th October, 2019; published in the Official Gazette Series I No. 27 (Extraordinary) dated 9-10-2019. And thereafter again the expression 31-9-2020 was substituted and extended till 30-9- 2020 vide notification no 21/2/2013-HD(G)/883 dated 9-4-2020; published in the Official Gazette Series I No. 3 (Extraordinary) dated 21st April, 2020.
- 16 Clause (vii) amended 13times, lastly substituted by the Notification 27-3-2018 published in the official Gazette Series- I No.51(Extraordinary-
- 2) dated 28-3-2018, which come into force with effect from 1-4-2018.
- Substituted vide Notification No. 21/5/2018-HD(G)/1362 dated 4-5-2018 in place of expression -Thirty days
- $^{18}$  Clause (ix) amended 7 times, lastly substituted by the Notification 27-3-2018 published in the official Gazette Series- I No.51(Exraordinar-2) dated 28-3-2018, which come into force with effect from 1-4-2018. Last substituted clause in read as
- (ix) The licensee shall, at the time of grant of new license deposit Rs. 20.00 lakhs and at the time of renewal thereof deposit Rs. 10.00 lakhs, in the Government treasury, in all cases, as security deposit, for due compliance with the terms and conditions of the license.]
- $^{19}$  Clause (xi) inserted by the Notification dated 24-7-2003 and further substituted by the Notification dated 5-1-2004 published in the Official Gazette Series-I No. 40(Extraordinary) dated 5-1-2004
- Clause (xii) initially inserted vide Notification dated 22-7-2009which was omitted vide Notification 11-9-2012; thereafter again vide Notification dated 28-3-2014 published in the Official Gazette Series – I No. 1dated 3-4-2014 inserted.
- Substituted vide Notification 24-4-2017 published in the Official Gazette Series-I No. 3( Extraordinary-2) dated 25-4-2017 original clause read as follows: -(f) upon approval of the Government, the licensee shall pay Rs. 5.00 crores by challan and on production of the original counterfoil of such challan, the licence shall be transferred in the name of new licence holder".
- <sup>22</sup> Substituted in place of -Rs. Ten crores || vide Notification No. 21/5/2018-HD(G)/953 dated 27-3-2018 published in the Official

Gazette Series- I No.51 (Extraordinar-2) dated 28-3-2018 and will come into force w.e.f. 1-4-2018.

Substituted in place of -Rs. Twenty Crores vide Notification No. 21/5/2018-HD(G)/953 dated 27-3-2018 published in the Official Gazette Series-I No.51 (Extraordinar-2) dated 28-3-2018 and will come into force w.e.f. 1-4-2018.

Clause (xiii) inserted by the Notification dated 4-11-2011 published in the Official Gazette Series-I No. 32 dated 10-11-2011.

Inserted by the Notification dated 21-11-2012published in the Official Gazette Series -I No. 33 (Extraordinary-4) dated 21-11-2012